

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 974/2024  
WITH  
Original Application No. 557/2024**

**IN THE MATTER OF:**

**Jitendra Nishad** **....Applicant**

**Versus**

**State of Uttar Pradesh** **....Respondent(s)**

**WITH**

**News Item titled "Prayagraj Yamuna mei jalstar ghatne ke saath bana payjal sankat Naini kee taraf aniyantrit Khanan par bhi niyantran kee taiyari" appearing in Amar Ujala dated 13.04.2024**

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UTTAR PRADESH POLLUTION  
CONTROL BOARD

THROUGH



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Date: **06.05.2025**  
Place: New Delhi

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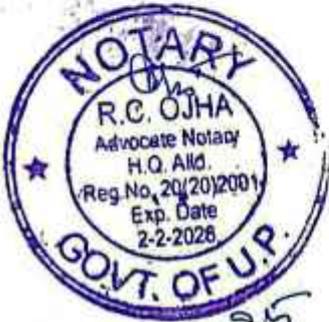
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ADDITIONAL AFFIDAVIT ON BEHALF OF THE UTTAR  
PRADESH POLLUTION CONTROL BOARD IN  
PURSUANCE TO THE ORDER DATED 28.04.2025 PASSED  
BY THIS HON'BLE TRIBUNAL

I, Vijay aged about 47 years, S/o Sri P. Ram, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Prayagraj do hereby solemnly affirm and state as under:

1. That I, deponent in the official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.

*Vijay*



06-5-25

2. That the deponent has filed the Affidavit dated 25.04.2025 of compliances by the Project Proponents, however, as the said affidavit primarily focused on the earlier noted non-compliances, the Respondent has sought time to file additional report on compliances, the same was permitted by this Hon'ble Court vide its order dated 28.04.2025. This Hon'ble Tribunal has further directed the presence of officer with relevant records duly authorized by the Member Secretary, Uttar Pradesh Pollution Control Board on the next date of hearing i.e 07.05.2025.

3. That the MoEFCC has field the Affidavit before this Hon'ble Court wherein submissions regarding responsibility of monitoring of conditions of Environment Clearance has been discussed. The relevant paragraphs are reproduced hereinbelow:

*3. That, it is respectfully submitted that the Uttar Pradesh State Environment Impact Assessment Authority i.e. U.P. SEIAA vide its affidavit dated 17.12.2024 has stated at para 15-19 that the UP, SEIAA has no role in monitoring of the Environment Clearance conditions, whether specific or general. MoEFCC has not formulated any policy for monitoring of the EC conditions. That, MoEFCC vide Office Order dated 30.09.2009, had clarified that monitoring cell in IA Division of MoEFCC is the nodal point for monitoring and compliance of stipulated conditions imposed on the industrial units/ infrastructural projects including Coastal Regulation Zone (hereinafter, 'CRZ') while granting environmental clearance (EC). Further, UP SEIAA in its affidavit dated 17.12.2024 has stated that MoEFCC had issued Office Memorandum No.J-11013/10/2009-IA. Idated 29.06.2010 which clearly designates Regional Office of MoEFCC, Govt. of India as the competent authority for post clearance monitoring, enforcement of compliance and regulatory inspection functions. UPSEIAA operates within*



*Ding*

its jurisdiction and supports the regulatory authorities by providing necessary inputs when required.

4. That, in respect of the above stated submission of the UP SEIAA, it is most respectfully submitted that as per para 10 of the EIA Notification 2006 as amended from time to time, it is mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year. The 'concerned regulatory authority' here means MoEFCC and SEIAA. The Role of SEIAA in the entire mechanism of environmental compliance and monitoring has been explicitly clarified through EIA amendment notification no. SO 637(E) dated 28 February 2014. As per the notification, Central Government has delegated the powers vested in it under section 5 of the Environment (Protection) Act, 1986 (EPA), to issue show cause notice (SCN) to project proponents in case of violations of the conditions of the ECs issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such ECs in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a course of action is necessary in the public interest. Copy the Notification SO 637(E) dated 28 February 2014 is annexed hereto as ANNEXURE - R4/1."

7. That, it is most humbly submitted that, MoEFCC has also issued 'Enforcement & Monitoring Guidelines for Sand Mining' 2020 which clearly provides that for Category 'B' mines, SEIAA has been entrusted to carry out monitoring of environmental clearance conditions. Relevant portion of Enforcement & Monitoring Guidelines for Sand Mining is extracted hereinunder:

#### 6.2 Post Environment Clearance Monitoring:

It's the responsibility of the EC Holder to comply with the Environmental Clearance conditions and upload the six-monthly EC compliance report on the website of the Ministry. For the category, 'A' mines (> 100 Ha



*Binj*

individual & cluster) Regional Office of the MoEF&CC are entrusted to carry out EC Monitoring and for the Category 'B' Mines by SEIAA. The monitoring shall be carried out as per the procedure/schedule suggested by MoEF&CC from time to time. MOEF&CC vide its notification S.O.637(E) dated 28.02.2014 has delegated the power to State/Union Territory Environmental Impact Assessment Authority to issue show cause notice to project proponent in case of violation of Conditions of Environmental Clearance issued by the said authority and to issue direction for keeping the said EC in abeyance or withdrawing it. Thus, for category 'B' (0 to 100 Ha) projects SEIAAs are responsible for EC monitoring.

12. That, furthermore, in Civil Appeal Nos. 3799-3800 of 2019 (Union of India v. Rajiv Suri), the Ministry has preferred an appeal before the Hon'ble Supreme Court of India seeking the reinstatement of the District Environment Impact Assessment Authority (DEIAA) and the District Environment Appraisal Committee (DEAC), along with an increase in the number of expert members in both bodies. It has been envisaged that the monitoring and site inspection of mining leases up to 5 hectares, including those pertaining to sand mining, shall be carried out by the DEIAA-DEAC. The matter is presently sub-Judice before the Hon'ble Supreme Court of India.



That the concerned officer of the Board has conducted detailed inspection of the sites of the project proponents and have attempted to cover the status of compliances of the conditions of Environmental Clearance and Consent to Operate.

The inspection report and the status of Compliances of the three Project Proponents are annexed herewith and marked as Annexure R/1.

*[Signature]*  
DEPONENT

VERIFICATION

Verified at Lucknow on this 06<sup>th</sup> day of May, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT



THE UNDERSIGNED HAS READ AND VERIFIED THE  
..... A.M./P.M.  
Office at Allahabad the document is  
identified by shri.....  
Advocate the Content of the Documents  
has been explained to the Excuted which wa  
admit the to be Correct.  
and the Documents is Attested.

*[Signature]*  
Ramesh Chandra Ojha  
Advocate Notary  
str Head Quarter Allah  
06-5-25

*[Signature]*  
*[Signature]*  
R. C. Ojha  
Advocate Notary  
Distt. Head Quarter  
Allahabad  
06-5-25

**INSPECTION REPORT**

Shri Ratan Kumar Nishad S/o Late Shri Lallu Lal R/o 6/41, Nai Jhansi Bazar, Thana-Jhansi, Tehsil-Phoolpur, District-Prayagraj. Sand mining from river bed Yamuna at Khand No. 21, Village-Adampur (Madaripur to Sadiyapur), Block-Bhagwatpur, Tehsil-Sadar, District-Prayagraj (rakba 5.00 hect.). The Sand mining site was inspected on dated 01.05.2025, Shri Kaushal Kumar representative of the Project Proponent was present during inspection. UPPCB vide letter dated 17.01.2025 has imposed Environmental Compensation Rs. 47,43,750.00 against the project proponent.

During the inspection, the observations are made as following:-

- 1- During site inspection of mining area, no mining activity was being carried out.
- 2- Approx. 16 saplings were found planted near the haulage road.
- 3- The weighbridge was found installed, about 6.0 km. from the mining lease area, at geo-coordinate Lat. 25.3437 & Lon. 81.768705. The weighbridge was electronic based.
- 4- No mechanism/arrangement for dust suppression has been made.
- 5- 01, PTZ camera was found installed at the mining site area, at geo-coordinate Lat. 25.337627 & Lon. 81.810152.
- 6- No arrangement for disposal of domestic sewage.
- 7- First aid arrangements were found at the mining project site office.
- 8- An India Marka-II Hand Pump was found installed at mining site office for clean water supply.
- 9- Neither any vehicle nor any record for the same was available at the site. It was informed during operation of mining activities the vehicle uses will be made on contract basis.
- 10- Labour register was not available at this site during inspection. It was informed that as the mining activity is not operative, presently the labours are not enrolled.
- 11- Further the Compliance of the conditions mentioned in the Environmental Clearance dated 15.12.2023 were verified and attached herewith.
- 12- Consent to operate has not been obtained by project proponent from UPPCB.

*Ratna*  
05.05.25  
J.E.

*K*  
05/05/2025  
AEE

**COMPLIANCE OF THE ENVIRONMENTAL CLEARANCE ISSUED BY SEIAA, UP  
M/S RAM RATAN CONSTRUCTION" SHRI RATAN KUMAR NISHAD  
EC IDENTIFICATION NO.- EC23B001UP160250, FILE NO.- 8356, DATED-15.12.2023  
KHAND/ GATA NO- 21, AREA- 5.0 HECTARE, VALIDITY-05 YEAR  
MINING LEASE FROM 01.12.2021 TO 30.11.2026**

S. No.	General Conditions	Compliance Status
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department	-
2.	Forest clearance shall be taken by the proponent as necessary under law.	-
3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	-
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	No, hoarding/ board displayed at the site.
5.	Mining and loading shall be done only within day hours' time.	-
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment.	-
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj. No water tanker has been found at mining site for water sprinkling during operation of mining activity. Further the Project Proponent through its affidavit dated 03-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Ho'ble Tribunal.

	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	Not complied. PP has not obtained CTO from UPPCB
9.	Parking of vehicles should not be made on public places.	-
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	-
11.	No wildlife habitat will be infringed.	Pertains to Forest Department
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	-
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	-
14.	It shall be ensured that there is no fauna dependant on the riverbed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Information not Provided to UPPCB
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Information not Provided to UPPCB
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	Information not Provided to UPPCB
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	Not Complied. During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, No water tanker has been found at mining site for water sprinkling during operation of mining activity.
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can	-

	form a part of such program me. The project proponents shall provide separate budget for community development activities and income generating programmes.	
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Partially Complied, Only some plantation is done.
20.	Separate stockpiles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	-
21.	Dispensary facilities for first-aid shall be provided at site.	PP has made available First Aid Kit/Box at office of mining site.
22.	An Environmental Audit should be annually carried out during the operational phase and Submitted to the SEIAA.	-
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	-
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	-
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.	-
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	As mining activity was not being done, so could not be verified.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	Not complied. Soak pit/Septic tank arrangement not made by PP.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	As mining activity was not being done, so could not be verified.
29.	Special Measures shall be adopted to protect	Adequate maintenance of haulage

	the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses	road was not seen.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geotextile matting or other suitable material.	-
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	-
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	-
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	-
34.	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	-
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent	-

	authority, if applicable to this project.	
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	-
37.	The project proponent shall undertake adequate safeguard measures during extraction of riverbed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	-
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	PP has not provided NOC for abstraction of Ground Water.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	As mining activity was not being done, so could not be verified.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	As mining activity was not being done, so could not be verified.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Partially Complied. PP has made arrangement for safe drinking water, first aid box but mobile toilet/ septic tank/soak pit was not found during the inspection dated 01.05.2025
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training	During inspection dated 01.05.2025, no arrangement were found to provide protective respiratory devices for

	and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	workers during operation of mining activity.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	-
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Not Submitted.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Partially Complied, Only some plantation is done.
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	-
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	-
48.	Periodical and Annual medical check up of workers as per Mines Act and they should be covered under ESI as per rule.	-
<b>Specific Conditions</b>		
1.	If in future during the progressive mining this	-

	lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.	
2.	District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.	-
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshanevam Samvardhan Adhiniyam, 2023 and submit before the start of work.	-
4.	The mining lease holders shall ensure to comply with mine reclamation plan as submitted	-
5.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	PP has not provided NOC for abstraction of Ground Water.
6.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate	Partially Complied, Only some plantation is done.

	notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition	
7.	The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	-
8.	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	-
9.	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	-
10.	Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	-
11.	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period	-

	of three months.	
12.	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.	-
13.	If the air quality deteriorates due to mining, then District Administration & Directorate of Minings should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	-
14.	The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.	-
15.	NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.	-
16.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Partially Complied, Only some plantation is done.
17.	The project proponent shall install solar light in their site office.	Not complied
18.	During the submission of 6 monthly compliance reports, the project proponent	-

	should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	
19.	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	-
20.	Link Road from the quarry site to the main road shall be constructed as an all-weather road with black topping and maintained by the project proponent.	Not Complied
21.	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Presently no mining activity in operation at site, so could not be verified.
22.	The project proponent should explore the possibilities of rainwater harvesting.	-
23.	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.	-
24.	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, No any arrangement for water sprinkling was found at site.
25.	As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department.	Partially Complied, Only some plantation is done.
26.	Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.	PP has not provided NOC for abstraction of Ground Water.
27.	Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.	-
28.	The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.	-
29.	At the time of operation, project proponent	-

	will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	
30.	Environment management in according to environmental status and impact of the project.	-
31.	During the school opening and closing time transportation of minerals will be restricted.	-
32.	Selection of plants for green belt should be on the basis of pollution removal index. Projectproponent should ensure survival of tree saplings. Mortality should be replaced from time totime.	Partially Complied, Only some plantation is done.
33.	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	-
34.	Pakka motorable haul road to be maintained by the project proponent.	Not complied
35.	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization	-
36.	Permission from the competent authority regarding evacuation route should be taken.	-
37.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora& fauna should be examined twice a week and be submitted within 45 days for a record.	-
38.	Provision for cylinder to workers should be made for cooking.	-
39.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	-
40.	Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Not complied
41.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Partially Complied, Only some plantation is done.
42.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	Information not provided.
43.	Provision for two toilets and hand pumps should be made at mining site.	Partially Complied
44.	Drinking water for workers would be provided	PP has provided India Mark-II

	by tankers.	Handpump for supply of drinking water.
45.	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	-
46.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines	-
47.	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	-
48.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	-
49.	Measure for conservation of water through rain water harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	-
50.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	-
51.	Submit annual replenishment report certified by an authorized agency. In case thereplenishment is lower than the approved rate of production, then the mining activity /production levels shall be decreased / stopped accordingly till the replenishment is completed.	-
52.	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	-
53.	If in future this lease area becomes part of cluster of equal to or more than 05 ha. Then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions	-

	otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	
54.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	-
55.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	-
56.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	-
57.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Information not provided.
58.	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	-
59.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	-
60.	The project proponent shall undertake adequate safeguard measures during extraction of riverbank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	-
61.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in	-

	<p>this regard clearly showing the no work zone in the minelease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season</p>	
62.	<p>The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.</p>	-
63.	<p>The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.</p>	<p>During inspection dated 01.05.2025, no arrangement were found to provide protective respiratory devices for workers during operation of mining activity.</p>
64.	<p>The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].</p>	<p>Project Proponent through its affidavit dated 03-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Ho'ble Tribunal.</p>
65.	<p>Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haulroads.</p>	<p>During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, No water sprinkling arrangement were found at the site.</p>
66.	<p>It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.</p>	<p>Project Proponent through its affidavit dated 03-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Ho'ble Tribunal.</p>
67.	<p>The extended mining scheme will be submitted by the proponent before expiry of present mining plan.</p>	-
68.	<p>Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive</p>	-

	targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	
69.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	-
70.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labour engaged for the project work.	No arrangement for Soak pit/Septic tank/Mobile toilet has been made by the PP.
71.	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.	-
72.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	-
73.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	Not submitted.
74.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	-
75.	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment	-

	protection.	
76.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	-
77.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	-
78.	Waste water from potable use be collected and reused for sprinkling.	Presently no mining activity in operation at site.
79.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from riverbank. A condition can be imposed that mining will be done from river activities from river bank.	-

*Found*  
05.05.25  
J.E.

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05/05/2025  
AEE

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), UTTAR PRADESH)**

To,

The -1  
 RATAN NISHAD  
 6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Distt- Prayagraj  
 U.P -211019

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/448572/2023 dated 12 Oct 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |                              |
|--|------------------------------|
| 1. EC Identification No.                   | EC23B001UP160250             |
| 2. File No.                                | 8356                         |
| 3. Project Type                            | New                          |
| 4. Category                                | B                            |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals      |
| 6. Name of Project                         | "M/S Ram Ratan Construction" |
| 7. Name of Company/Organization            | RATAN NISHAD                 |
| 8. Location of Project                     | UTTAR PRADESH                |
| 9. TOR Date                                | N/A                          |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 15/12/2023

(e-signed)  
 Ajay Kumar Sharma  
 Member Secretary  
 SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**  
*(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)*





Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/448572/2023 &amp; SEIAA, U.P File no-8356

**Sub: Environmental Clearance for Proposed Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).**

Dear Sir,

This is with reference to your application / letter dated 12-10-2023 & 30-10-2023 above mentioned subject. The matter was considered by 804<sup>th</sup> SEAC in meeting held on 31-10-2023 and 780<sup>rd</sup> SEIAA in meeting held on 30-11-2023.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd to SEAC on 31-10-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/448572/2023		
2.	File No. Allotted By SEIAA, UP	8356		
3.	Name Of Proponent	"M/S Ram Ratan Construction" Shri Ratan Kumar Nishad S/o Late Lallu Lal		
4.	Full Correspondence Address Of Proponent	R/o: 6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Prayagraj, U.P.		
5.	Name Of Project	Ordinary Sand Mining at Yamuna River Bed		
6.	Project Location (Plot/Khasra/Gata No.)	Ordinary Sand Mining at Yamuna River Bed over and area of 5.0 Ha at Gata No- 21, Village- Aadampur (Madaripur) to Sadiyapur, Tehsil-Sadar, District- Prayagraj, U.P.		
7.	Name of River	Yamuna River		
8.	Name of Village	Aadampur (Madaripur) to Sadiyapur		
9.	Tehsil	Sadar		
10.	District	Prayagraj, U.P.		
11.	Name Of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area	5.0Ha.		
13.	Mineable Area	5.0 Ha.		
14.	Max. & Min mRL Within Lease Area	75 mRL-71.0mRL		
15.	Pillar Coordinates (Verified By DMO)	Boundary Point	Latitude (N)	Longitude (E)
		A	25°20.053'	81°48.468'
		B	25°20.026'	81°48.523'

		C	25°20.176'	81°48.603'
		D	25°20.204'	81°48.550'
16.	Total Geological Reserve	25,000 Cu.m		
17.	Mineable Reserve	15,000 Cu.m		
18.	Total Proposed Production as per LOI	15,000 Cu.m per year		
19.	Annual Proposed Production	15,000 Cu.m per year		
20.	Proposed Production	15,000 Cu.m per year		
21.	Sanctioned Period Of Mine Lease	05 Years		
22.	Method of Mining	Open cast- Semi Mechanized Method		
23.	No. of Workers	12		
24.	Type of Land	Government land River Bed		
25.	Ultimate Depth of Mining	3.0 m or above the ground water table whichever comes first		
26.	Nearest Metalled Road From Site	NH-35		
27.	Water Requirement	4.46 KLD		
28.	Name of The QCI Accredited Consultant With QCI No. And PeriodOf Validity	GEOGREEN ENVIRO HOUSE PVT LTD NABET/EIA/2124/RA0215 Valid till 24 Feb, 2024		
29.	Any Litigation Pending Against The Project Or Land In Any Court.	No		
30.	Details Of 500m Cluster Map & Certificate Verified By Mining Officer	1627/Khanij/2023-2024 Dated- 20/09/2023		
31.	Details Of LOI	2073/Khanij/2020-2021 Dated 24/12/2020		
32.	Details Of Lease Area In Approved	Gata no. -21		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 31-10-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-11-2023 and decided to grant the Environmental Clearance to the title project for collection of 15,000 Cu.m per year for lease area of 05 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be

displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in

- hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
  39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
17. The project proponent shall install solar light in their site office.

18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.

47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

63. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.

79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Prayagraj.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)**  
**Member Secretary, SEIAA**

9605/21



INDIA NON JUDICIAL  
Government of Uttar Pradesh

e-Stamp

राज्यसेव जपते

Certificate No.	: IN-UP27354096701894T
Certificate Issued Date	: 09 May 2022 10:49 PM
Account Reference	: SHCIL (F) upshcil01/ALLAHABAD/UP-AHD
Unique Doc. Reference	: SUBIN-UPUPSHCIL0144113402619534T
Purchased by	: RAM RATAN CONSTRUCTION PROP RATAN KUMAR NISHAD
Description of Document	: Article 35 Lease
Property Description	: Yamuna River sand khand no-21 village Madaripur to Sadiyapur Baloo khandan Patta
Consideration Price (Rs.)	:
First Party	: JILA ADHIKARI PRAYAGRAJ KHANAN ANUBHAG
Second Party	: RAM RATAN CONSTRUCTION PROP RATAN KUMAR NISHAD
Stamp Duty Paid By	: RAM RATAN CONSTRUCTION PROP RATAN KUMAR NISHAD
Stamp Duty Amount (Rs.)	: 29,30,480 -- (Twenty Nine Lakh Thirty Thousand Four Hundred And Eighty only)

जिला अधिवक्ता रांघ, इलाहाबाद  
 कूपन 2021-22  
 क्रमांक-D.B.A. 2935  
 No.B



रतन कुमार निषाद

Please write or type below this line

विद्युत् कुमार पाण्डेय  
 खान अधिकारी  
 प्रयागराज

पाण्डेय  
 अपर जिलाधिकारी (प्रशासन)  
 प्रयागराज

(संजय कुमार खत्री)  
 जिलाधिकारी  
 प्रयागराज

रतन कुमार निषाद



KC 0004256395

Statutory Alert.  
 1. The authenticity of the Stamp certificate can be verified at www.stampticket.com or using e-Stamp Machine (EM) of India Post.  
 2. The rules of stamping the legitimacy of the issue of the certificate.  
 3. In case of any discrepancy please inform the concerned Authority.

प्रपत्र एम0एन0- 6  
(नियम-29)

खनन के लिए ई-निविदा सह ई-नीलामी पट्टे का आदर्श प्रपत्र

सह अनुपन्ध आज..... दिनांक 01/12/2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहरताधिकारी भी समझे जायेंगे),

और

श्री राम रतन कन्साइवमन प्रोड श्री रतन कुमार निषाद पुत्र रण लक्ष्म लाल निवासी 6/41 नई झुंसी बाजार, धाना-झूरी, तहसील-फूलपुर, प्रयागराज जो इन्डियन पार्टनरशिप एक्ट 1932 (एक्ट संख्या-9, 1932) के अधीन नियन्त्रित फर्म श्री राम रतन कन्साइवमन प्रोड श्री रतन कुमार निषाद से गाग और रूप के अधीन पार्टनरशिप में कारगर कर रहे हैं और जिसका निवेद्य कार्यालय, जनपद प्रयागराज पर है, (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि संदर्भ से ऐसा ग्राह्य हो, उक्त प्रोपराईटर, उनके दायार, निवाद्य तथा विधिक प्रतिनिधि भी समझे जायेंगे)

—द्वितीय पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 (जिसे आगे "उपख निमानवली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार/पट्टेदारों को फंसी का वार्षिक आंकलित खनन योग्य साधारण बालू की 15,000.00 घनमीटर (पन्द्रह हजार घनमीटर) मात्रा के खनन एवं परिवहन के लिए रु 800.00 प्रति घनमीटर की दर से खनन वर्ष हेतु निर्धारित नीलामी पट्टी की सकल धनराशि रु 1,20,00,000.00 (एक करोड़ बीस लाख रुपये) एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष निम्नले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुए नीलामी पट्टी की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिए पाँच वर्षों के निमित्त शतधनी लिखित अनुसूची के भाग-1 में वर्णित भूमि को सन्धि में 5.00 हेक्टर के लिए स्वीकार कर लिया गया है।

उक्त क्षेत्र से साधारण बालू का खनन व परिवहन करने हेतु निदेशक, मूल्य एवं खनियान निदेशालय, उ०प्र०, लखनऊ के पत्र संख्या-56266/15/4/2021 दिनांक 25.05.2021 द्वारा अनुमोदित खनन योजना एवं State Level Environment Impact Assessment Authority, U.P. Lucknow के पत्र संख्या-257/Parya/SEIAA/DEIAA-EC/2020 दिनांक 16/10/2021 द्वारा उक्त वर्णित 5.00 हे० क्षेत्रफल के लिए प्रतिवर्ष खनन व परिवहन की जानेवाली 15,000 घनमीटर साधारण बालू की मात्रा के लिए पदावधि अनापत्ति प्रदान की गयी है, जिसकी वैधता दिनांक 18.10.2022 तक (एक वर्ष) के लिए है।

यह इसका ताक्य है कि इस उपस्थान-पत्र और निम्नलिखित अनुसूची द्वारा उक्त और उक्तें दिये गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किये जाने वाले, फलन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुसूची के प्रतिकूल में राज्य सरकार द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टेदारित करता है।

साधारण बालू (जिन्हें आगे और अनिदिष्ट अनुसूची में "उपख" "खनिज" कहा गया है) को समस्त खान, शय्य (beds) सन्दर शीन्स (veins seams) जो उक्त अनुसूची के भाग-1 में अनिदिष्ट भूमि में या उताके भीधे स्थित हो, के साथ, जिसके सम्बन्ध में तन प्रतिवर्षों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में ही विषय इसके और इसमें से आरक्षित उक्त निदानवली में उल्लिखित शर्तों, अधिकारों तथा विशेषाधिकार राज्य सरकार में पट्टेदारित हो जायेंगे।

विशेषज्ञ कुमार पाण्डेय (रं देव पाण्डेय) (संजय कुमार खत्री)  
खान अधिकारी (अपर निवाधिकारी (प्रशासन) निवाधिकारी)  
प्रयागराज प्रयागराज प्रयागराज



(3)

दिनांक 01/12/2021 से दिनांक 30/11/2028 तक बीच बर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्वारा दिये गए और प्रदानकृत ऐसे नू-नूस्दि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्थानियों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि देना स्वतः भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसविका करता है/करते हैं और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसविका करती है, जैसा कि उक्त नियमावली में अनिवार्यता है और एतद्वारा इसके साथ दिये गये पत्रों की वीथ परस्पर सङ्गता हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अनिवार्यता है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र- यह समस्त भूखण्ड, जो जिला-प्रयागराज में तरसील-सदर में अन्तर्गत यमुना नदी स्थित खण्ड संख्या-21 (कम-अधमपुर, मरासपुर से सदियापुर तक) क्षेत्रफल-5.60 हेक्टेयर जो यहाँ संलग्न नक्शों में चिह्नित है और धरे लाल रंगीत में रंगित (Coloured) किया गया है जिसकी सीमाएं निम्नलिखित हैं-

बोहदारी

- उत्तर में - यमुना नदी का शेष भाग
- दक्षिण में - यमुना नदी का शेष भाग
- पूरुब में - यमुना नदी का शेष भाग
- पश्चिम में - यमुना नदी का शेष भाग

और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।

क्षेत्र का कोऑर्डिनेट

बिन्दु संख्या	अक्षांश	देशान्तर
A	25°20.053' N	81° 48.468' E
B	25°20.026' N	81° 48.523' E
C	25°20.176' N	81° 48.603' E
D	25°20.204' N	81° 48.550' E

भाग-2

इस पट्टे द्वारा परिचित स्थानित्व

स्थानित्व की प्रवृत्ति: (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में समके/उनके द्वारा हटाये गये सभी साधारण बाजू (उपखनिज) के सम्बन्ध में निम्नलिखित स्थानित्व का भुगतान करेगा/करेंगे:-

↓

प्रयागराज

प्रयागराज

प्रयागराज

प्रयागराज

प्रयागराज निहाय



(4)

माह	प्रतिशत %	प्रथम वर्ष	द्वितीय वर्ष	तृतीय वर्ष	चतुर्थ वर्ष	पंचम वर्ष
1	2	3	4	5	6	7
Dec	20	2400000	2640000	2974000	3184400	3513840
Jan	10	1200000	1320000	1452000	1597200	1756920
Feb	10	1200000	1320000	1452000	1597200	1756920
Mar	10	1200000	1320000	1452000	1597200	1756920
April	10	1200000	1320000	1452000	1597200	1756920
May	10	1200000	1320000	1452000	1597200	1756920
June	10	1200000	1320000	1452000	1597200	1756920
July	-	-	-	-	-	-
Aug	-	-	-	-	-	-
Sept	-	-	-	-	-	-
Oct	10	1200000	1320000	1452000	1597200	1756920
Nov	10	1200000	1320000	1452000	1597200	1756920
कुल योग		12000000	13200000	14520000	15972000	17569200

स्वामित्व कटौती आदि मुक्त होंगे: (2) इस भाग में उल्लिखित स्वामित्व की किरतों का भुगतान पिना शिरी कटौती के राज्य सरकार को जनपद-प्रयागराज के सरकारी कार्यालय में जमा करके किया जायेगा तथा चालान की एक प्रति जिताधिकारी को भेजी जायेगी।

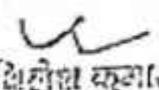
स्वामित्वों का चालान पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया (3) यदि इस उपस्थापन-पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को दाय स्वामित्व की किसी किरत का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी को, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रत्याग पत्र पर उसी रीति से बसूल की जा सकती है जैसे नातगुप्तारी का बसूल।

**भाग-3**

**सानान्य उपबन्ध**

नियमों, प्रसविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उ0प्र0 उपखण्ड (परिहार) नियमावली-2021 के किसी नियम या उस पट्टे की किसी प्रसविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किए जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए कार्रवाई जयस्तर दिया जाएगा।

पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटाएना/हटायेंगे : (2) पट्टेदार इस उपस्थापन पत्र के आधार पर दाय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उत्तरी भीषतर समाप्ति पर या तत्परयात तीन कलेण्डर मास के भीतर (जय तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दया में किसी समय ऐसी समाप्ति के प्राग से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपनी लगन के लिए ऐसे सभी या किसी इंजन, मशीन, सधन, भवन संरचनायें और अन्य निर्माण कार्य और अस्थायी आधार रचनायें (conveniences) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रचे गये हों।




  
 निरक्षिटीत कुमार पाण्डेय (Ramesh Kumar)
   
 उ0प्र0 अधिकारी (Ramesh Kumar)
   
 प्रयागराज (Prayagraj)
   
 निरक्षिटीत कुमार (Ramesh Kumar)
   
 उ0प्र0 अधिकारी (Ramesh Kumar)
   
 प्रयागराज (Prayagraj)
   
 रतन कुमार निरक्षिटीत (Ramesh Kumar)
   

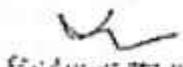

(5)

पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जाकी: (3) यदि उक्त अर्पण की समाप्ति या उसके उपरान्त सम्पत्ति के प्रमाणी होने के पश्चात् तीन कलेक्टर मास के अन्त में उक्त भूमि या उक्त पर कोई इन्जन, मशीन, नंद्य, भवन संरचनाएँ तथा अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेक्टर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाये, तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और लिखी प्रतिकर का भुगतान किये बिना या उसके समान में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना उसकी विक्री या निस्तारण हेतु रीति से विनय जा सकता है, जो राज्य सरकार उचित समझे।

नोटिस: (4) इस उपसमापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अर्पणित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन को लिए नियुक्त करे/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे के उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे/दे और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वेध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके द्वारा न तो आपत्ति की जायेगी और न तो उपाहृत (challenged) किया जायेगा।

अतिरिक्त शर्त :-

1. इन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
3. साधारण बालू (उपखनिज) का परिवहन प्रपत्र ई-एन0एम011 के माध्यम से किया जायेगा।
4. पट्टेदार उक्त नियमावली-2021 के नियम-75 के तहत पूर्ववर्ती योजना के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के तिथीय सप्ताह के अन्त तथा प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रूपय-2,000.00 की शक्ति का भागी होगा।
5. पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जलस्तर, जो भी कम हो, के पर कोई खनन संक्रियायें नहीं करेगा और कोई खनन, जिलाधिकारी द्वारा ऐसे परिनामित किये गये सुझाव क्षेत्र में नहीं किया जायेगा।
6. पट्टेदारण नियमानुसार 2 प्रतिशत के समतुल्य अनराशि आयकर (टी0डी0एस0) के मद् में एवं 10 प्रतिशत के समतुल्य अनराशि जिला खनिज फाउण्डेशन न्यास (डी0एन0एफ0), प्रयागराज के मद् में जमा करेगा।
7. पट्टेदारण स्वयं के व्यय पर ऐसे सीमा पिन को और चम्मे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अगुप्तित करेगा और गार्डिंग स्थिति में रखेगा, जो पट्टेदिलेख से संलग्न नथये में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. नियमावली-2021 के नियम-80(2) नियम-85 को अधिन सम्बन्धित उच्चको के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निम्नान एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है वह दूक के प्रति अवसर के अनुसार 80,000.00 (अष्टात्त हजार रु०) रूपये की दर से ऐसी शक्ति को लिये रायी होगा, जिसकी बसुली जिला मजिस्ट्रेट द्वारा की जायेगी।






(उप वेध पाण्डेय)  
 अथ जिलाधिकारी (प्रयाग)  
 प्रयागराज

रतन कुमार सिंघा

(6)

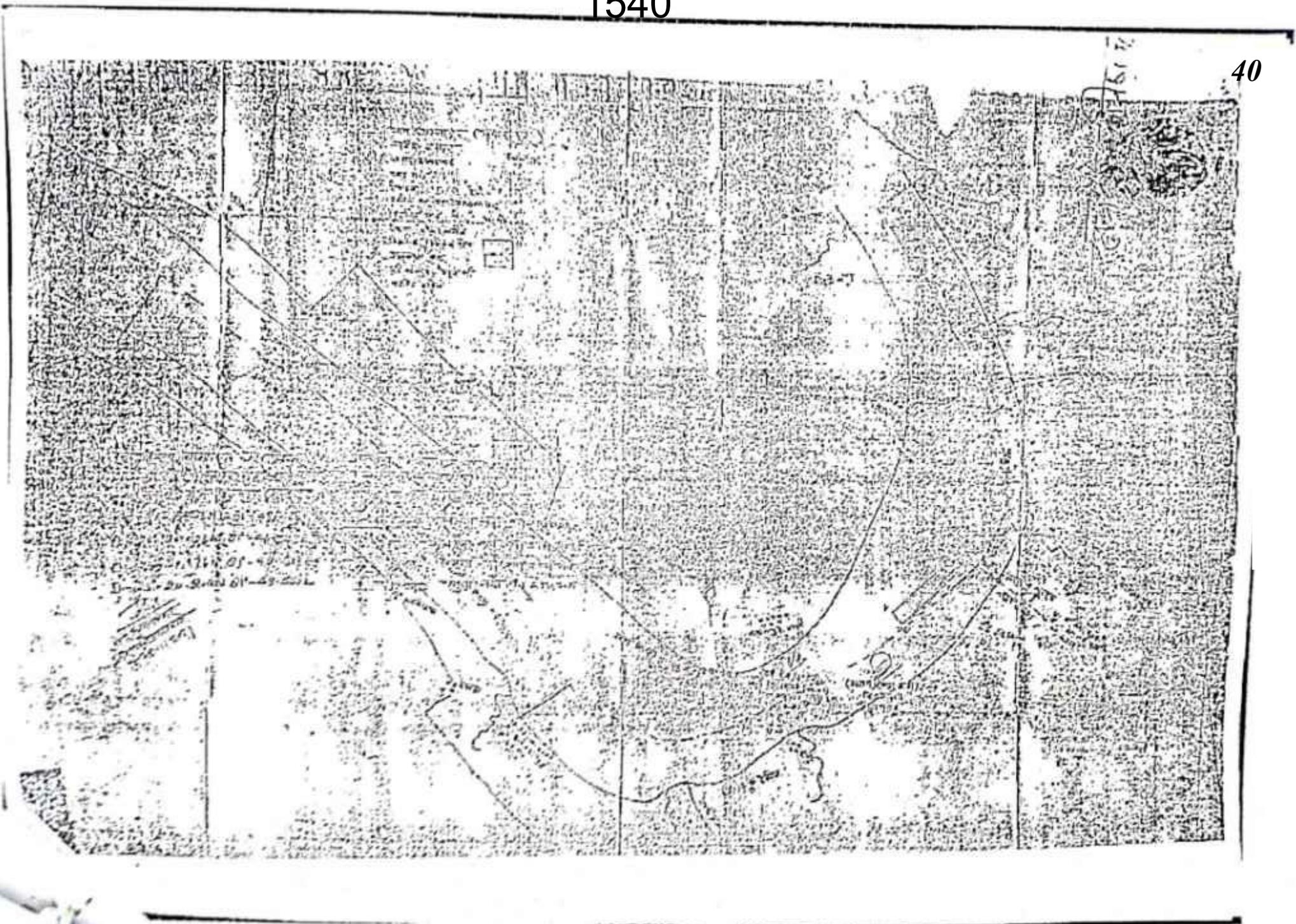
9. नियमावली-2021 के नियम-60(3) यदि पट्टाधारक, नियम-36 के उपबन्धों का उल्लंघन करता है तो प्रत्येक घूँस के लिये प्रतिदिन 25,000.00 (पच्चीस हजार रु०) रुपये की दर से शक्ति सम्बन्धित जिला मजिस्ट्रेट द्वारा उद्गृहीत की जायेगी। ऐसी उद्गृहीत शक्ति को उन्मूलन करने पर घूँस की दशा में उचित धनराशि की कटौती सम्बन्धित जिला मजिस्ट्रेट द्वारा खनन पट्टा के स्वयंसेवक जमा की गयी प्रतिभूति की धनराशि से करेगा।
10. नियमावली-2021 के नियम-60(4) नियम-42(ख) के अधीन उपबन्धित उपबन्धों के अनुसार उक्त धारा में सार्वजनिक गरीब/सिफ्टर के वाहन से खनन वर्क सिद्ध होगा। यदि कोई पट्टाधारक उक्त नियमों के उपबन्धों का उल्लंघन करता पाया जाता है, तो प्रत्येक अवसर पर 5,00,000.00 (पाँच लाख) रुपये की दर से शक्ति के लिये पायी होगी, जो जिला मजिस्ट्रेट या निदेशक के आदेश पर चरुता जायेगा। शक्ति की उपरोक्त उल्लिखित धनराशि को उन्मूलन करने में विफल होने पर उक्त धनराशि को जिला मजिस्ट्रेट द्वारा संबंधित पट्टे के स्वयंसेवक जमा की गयी प्रतिभूति धनराशि से कटौती की जायेगी।
11. नियमावली-2021 के नियम-60(5) खनन पट्टाधारक करने वाला कोई पट्टेदार, जो नियम-45 में उपबन्धित की गयी शिफ्टी शर्तों को भंग करे, 50,000.00 (पचास हजार) रुपये की शक्ति/उद्गृहण के लिये पायी होगी। शक्ति की उक्त धनराशि को उन्मूलन करने में विफल होने पर उक्त धनराशि की जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के स्वयंसेवक जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
12. नियमावली-2021 के नियम-60(6) जहाँ पट्टाधारक शिफ्टी लॉडिंग सम्बन्धों की पुष्टि करने में विफल हो जाय, वहाँ ऐसे प्रत्येक घूँस की दशा में जिला मजिस्ट्रेट द्वारा रु० 25,000.00 (पच्चीस हजार) की शक्ति अतिरिक्त की जायेगी। उक्त शक्ति को उन्मूलन करने में विफल रहने पर जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के स्वयंसेवक जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
13. नियमावली-2021 के नियम-61(1) पट्टेदार द्वारा इन नियमों या पट्टे में की गई या दी गई समझौते, जाने वाली शर्तों और प्रसंगिकों को, सिवाय उनको, जो स्थिति, घाटा या राज्य सरकार को देय अन्य धनराशियों के भुगतान से सम्बन्धित हो भंग या उल्लंघन किये जाने की दशा में राज्य सरकार पट्टेदार को अपना सामना बताने की सुक्ति सुवत अवसर प्रदान करने के परवत पट्टा समाप्त कर सकती है। यह अधिकार नियम-60 के उपबन्धों के अतिरिक्त होगा और इतना उस पर कोई प्रतिबन्ध प्रभाव नहीं पड़ेगा।
14. नियमावली-2021 के नियम-61(2) यदि उप नियम-(1) अध्याय नियम-59 के अधीन पट्टा समाप्त कर दिया जाता है तो पट्टेदार का नाम जिला अधिकारी द्वारा के बर्ष से अनधिक ऐसी अवधि के लिए जैसा कि वह उचित समझे, काली सूची में डाल सकता है, जो दिनांक की टेक्साइट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज अधिकार अनुमत्या नहीं होगा। इस सम्बन्ध में गृहनिर्माण खनन पट्टे के रजिस्ट्रार में या गैलरी रजिस्ट्रार में अन्वयित धारण रखण में एक प्रविष्टि अंकित कर दी जायेगी।
15. नियमावली-2021 के नियम-61(3) खनन पट्टाधारक को छोड़कर अन्य व्यक्ति अथवा इकाई, जिस पर अवैध खनन/परिवहन का आरोप सिद्ध पाया जाता है तो शक्ति/उत्पन्न के अतिरिक्त ऐसे व्यक्ति या इकाई का नाम राज्य सरकार द्वारा काली सूची में डाला जायेगा जो दिनांक की टेक्साइट पर अपलोड तथा प्रदर्शित की जायेगी और ऐसी अवधि में उक्त व्यक्ति या इकाई के पास में इस नियमावली के अधीन कोई खनिज पट्टा स्वीकृत नहीं किया जायेगा।
16. पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे० से अधिक है, परिवहन के निगमों के लिए, स्वयं के व्यय पर 360 टिमी दूरवत रिफाईनिंग के योग्य चार सी०सी०टी०पी० कैमरा लगाने सहित एक भेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त भेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे पट्टाक्षेत्र क्षेत्र में खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सामने निर्गत किये गये प्रपत्र ई-एम०एम० 11 पर अंकित भर कौब का डाटा पढ़ा जा सके, और उसका समुचित रूप से रख-रखाय करेगा एवं सदैव उसी तालू रूप में अनुमति रखेगा। पट्टाधारक उक्त सभी सी०सी०टी०पी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिफाईनिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिफाईनिंग उपलब्ध करायेगा।

निदेशिका द्वारा पण्डित  
राम ठेकारी  
प्रधानराज

श्री देव पाण्डेरा  
अध्यक्ष निदेशिका  
प्रधानराज

(अध्यक्ष द्वारा जारी)  
निदेशिका  
प्रधानराज





(9)

इसके साथ ले रूप में यह उपस्थापन पत्र एतदधीन आयी हुई रीति से उन उचित दिनांक और वर्ष को निम्नादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. हर्य देव पाण्डेय, अपर जिलाधिकारी (प्रशासन), प्रयागराज।
2. मिथिलेश कुमार पाण्डेय, खान अधिकारी, प्रयागराज।
3. चन्द्र प्रकाश शिथारी, खगोल मोहरी, प्रयागराज।

↓  
 (हर्य देव पाण्डेय)  
 अपर जिलाधिकारी (प्रशासन)  
 प्रयागराज

↓  
 मिथिलेश कुमार पाण्डेय  
 खान अधिकारी  
 प्रयागराज

↓  
 चन्द्र प्रकाश शिथारी  
 खगोल मोहरी  
 प्रयागराज

जिलाधिकारी (प्रशासन) प्रयागराज द्वारा हस्ताक्षरित।

की उपस्थिति में जिलाधिकारी, प्रयागराज द्वारा हस्ताक्षरित।

1. ....

2. ....

की उपस्थिति में पददेदार द्वारा हस्ताक्षरित।

रतन कुमार शर्मा  
 पददेदार का हस्ताक्षर



(श्रीमान) निधरूद पुल (बि०)  
 बल्लू लाल, 4135 नई इलाहाबाद  
 प्रयागराज  
 2415216132



श्रीमान रामलाल शर्मा निवासी रामलाल  
 पत्नी - 700 नई इलाहाबाद  
 मो० - 7905214799



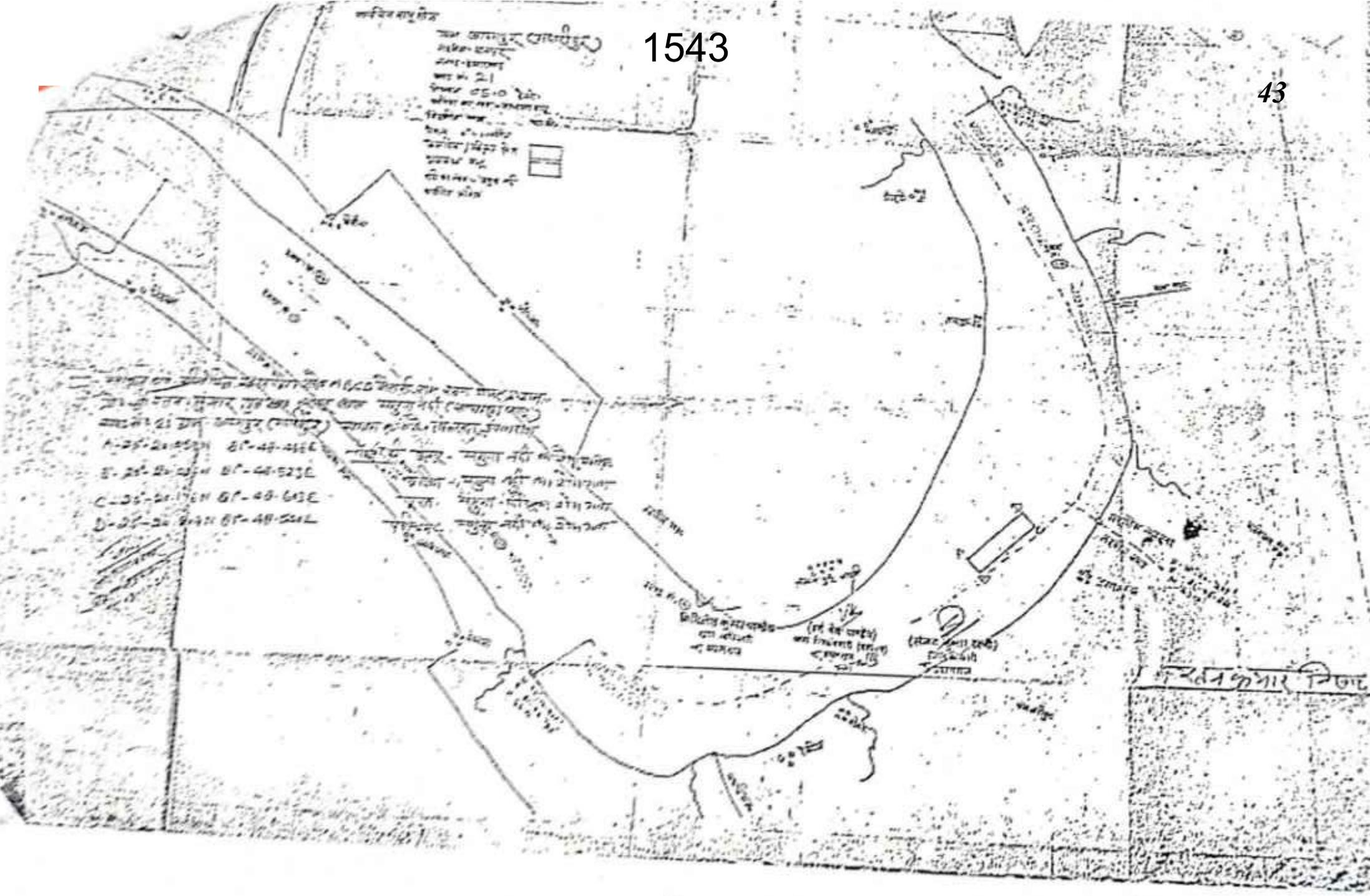
(7)

17. खनिजों के परिवहन हेतु जहां ई-एम0एण0-11 जारी किया जाएगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर भिन्न की जानी हो तो राज्य सरकार द्वारा पट्टेदार को इसके लिए निर्दिष्ट किया जा सकता है।
18. अनुमोदित अर्थात् में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
19. आयात निर्गमित अर्थियों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सांकेतिक वस्तुओं का दायित्व पट्टेदार का होगा।
20. खनन कार्य अनुमोदित खनन योजना में निम्न प्रक्रिया के अनुसार किया जाएगा।
21. नदी के तटवर्ती से नदी की ओर गहराई 5 मीटर तक खनन कार्य किया जाकर निर्मित होगा। जहाँ तक व्यावहारिक हो नदी से तटवर्ती की ओर खनन कार्य किया जाएगा।
22. खनन के दौरान व्यक्तिगत अथवा सांकेतिक सम्पत्ति को क्षति की जिम्मेदारी पट्टेदार की होगी।
23. पट्टेदार उत्खानन/निकासी से सम्बंधित अतिरिक्त खनन क्षेत्र पर पड़ना, बिना जिलाधिकारी अथवा मूक एवं खनिजों विभाग के उचित सखनन के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
24. खनन पट्टा क्षेत्र में कार्यरत अर्थियों को नियोजन एवं गजदूरी आदि के सम्बन्ध में एक सखनन क्षेत्र पर रखकर उसमें प्रविष्टि करेगा तथा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
25. खनन अर्थियों के प्राथमिक विधिज्ञान हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उनके लिए शौचालय आदि का समुचित प्रवन्ध करेगा।
26. परिवहन के साधनों पर बाधू की लोडिंग के उपरान्त प्लारिटेक अथवा तिरपाल से ढकने का प्रवन्ध ही उसे आगे ले लिए करना होगा।
27. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली-2021 तथा खनन एवं खनिज (विनियम एवं विनियमन) अधिनियम-1957 में उल्लिखित प्रावधानों के अर्जन दण्डनिक कार्यवाही की जायेगी।
28. पट्टेदार द्वारा उक्त नियमावली-2021 तथा उक्त अधिनियम-1957 के प्रावधानों के अर्जन/संशोधन में उल्लिखित प्रावधानों, खनन-सम्बन्ध पर जारी आदेशों एवं विनियमन का पालन द्वारा जारी आदेशों का अनुपालन किया जायेगा।
29. खनन भूमि अथवा खनन भूमि अथवा खनन भूमि एवं काल्पनिक भूमि की कसौटी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
30. पट्टेदार उपखनिज के निकाली भाग पर लैब मशीन लगायेगा जो सी0सी0सी0सी0 संख्या से दूर होना होगा।

#### स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिए पट्टेदारित भूमि से प्रत्याशित स्नादित्व की कुल धनराशि ₹0 7,32,81,200.00 (सात करोड़ बत्तीस लाख इकस हज़ार दो सौ ₹0) पर उपनिर्देशक, सदर, प्रयागराज से अपने पत्र संख्या-322/उ0नि0सदर-द्वितीय दिनांक 02.11.2021 के द्वारा ₹0 29,00,480.00 मूल्य का स्टाम्प देय बताया गया है, जिसके अनुपालन में पट्टेदारक द्वारा ई-स्टाम्प संख्या-IN-LJP27354696781894T दिनांक 09.11.2021 को प्रस्तुत किया गया है।

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A-25-24-52N 81-48-41E  
 B-25-24-52N 81-48-52E  
 C-25-24-52N 81-48-63E  
 D-25-24-52N 81-48-74E

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 नदी का मुहाना - मुमुना नदी का मुहाना

नदी का मुहाना

## INSPECTION REPORT

Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, R/o Village-Saraikanji alias Miyapur, Thana-Line Bazar, Disrtict-Jaunpur. Sand mining from river bed Yamuna at Khand No. 16, Village-Madauka, mirakhpur, Mahewa Patti Paschim, Block-Chaka, Tehsil-Karchhana, District-Prayagraj (rakba 8.00 heet.). The Sand mining site was inspected on dated 01.05.2025, Shri kaushal Kumar representative of the Project Proponent was present during inspection. UPPCB vide letter dated 17.01.2025 has imposed Environmental Compensation Rs. 53,20,000.00 against the project proponent.

During the inspection, the observations are made as following:-

- 1- During site inspection of mining area, no mining activity was being carried out.
- 2- Approx. 18 saplings were found planted near the haulage road and weighbridge area.
- 3- The weighbridge was found installed, about 600 meters from the mining lease area, at geo-coordinate Lat. 25.406807 & Lon. 81.827812. The weighbridge was electronic based.
- 4- One water tanker was found kept at the mining site for water sprinkling. It was informed that the arrangement of water supply for water sprinkling through tanker no borewell has been installed. The arrangement for water supply would be made during operation of mining activities.
- 5- 01, CCTV camera was found installed near site office at weighbridge. Geo-coordinates of CCTV camera is Lat. 25.406807 & Lon. 81.827812.
- 6- 01, PTZ camera was found installed at the mining site area, at geo-coordinate Lat. 25.409778 & Lon. 81.825886.
- 7- Septic tank/soak pit arrangement was found installed for disposal of domestic sewage along with the staff/worker quarters.
- 8- First aid arrangements were found at the mining project site office.
- 9- An India Marka-II Hand Pump was found installed near mining site for clean water supply.
- 10- Neither any vehicle nor any record for the same was available at the site. It was informed during operation of mining activities the vehicle uses will be made on contract basis.
- 11- Labour register was not available at this site during inspection. It was informed that as the mining activity is not operative, presently the labours are not enrolled.
- 12- Further the Compliance of the conditions mentioned in the Environmental Clearance dated 09.10.2023 and Compliance of the specific conditions mentioned in the Consent to Operate (CTO) dated 17.11.2023 were verified and attached herewith.

Ravi  
05.05.25  
S.R.

K  
05/05/2025  
AEE

<b>COMPLIANCE OF THE ENVIRONMENTAL CLEARANCE ISSUED BY SEIAA, UP</b>		
<b>RAVI SHANKAR SHUKLA S/O SHRI PARMANAND SHUKLA</b>		
<b>EC IDENTIFICATION NO. EC23B001UP192568 FILE NO. 7712-6038 DATED 09.10.2023</b>		
<b>AREA-8.00 HECTARE, KHAND/GATA NO. 16</b>		
<b>MINING LEASE FROM 01.12.2021 TO 30.11.2026</b>		
<b>General Conditions</b>	<b>Compliance Status</b>	
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	-
2.	Forest clearance shall be taken by the proponent as necessary under law.	-
3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	-
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	No, hoarding/ board displayed at the site.
5.	Mining and loading shall be done only within day hours' time.	-
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment.	-
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, One water tanker has been found at mining site for water sprinkling during operation of mining activity. Further the Project Proponent through its affidavit dated 04-04-2025 has been submitted the Ambient Air Quality Report and

		said report is already on record to this Hon'ble Tribunal.
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	PP has obtained CTO under Air/Water Act from UPPCB.
9.	Parking of vehicles should not be made on public places.	-
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	-
11.	No wildlife habitat will be infringed.	Pertains to Forest Department
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	-
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	-
14.	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Information not Provided to UPPCB
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Information not Provided to UPPCB
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	Information not Provided to UPPCB
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, One water tanker has been found at mining site for water sprinkling during operation of mining activity.

	sand mining.	
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.	-
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Partially Complied, Only some plantation is done.
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	-
21.	Dispensary facilities for first-aid shall be provided at site.	PP has made available First Aid Kit/Box at office of mining site.
22.	An Environmental Audit should be annually carried out during the operational phase and Submitted to the SEIAA.	-
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	-
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	-
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.	-
26.	Transportation of materials shall be done by	As mining activity was not being

	covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	done, so could not be verified.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	Soak pit/Septic tank arrangement have been made by the PP but mobile toilet was not found during the inspection dated 01.05.2025
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	As mining activity was not being done, so could not be verified.
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses	Adequate maintenance of haulage road was not seen.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	-
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in up liftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	-
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	-
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	-

	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	-
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	-
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	-
37.	The project proponent shall undertake adequate safeguard measures during extraction of riverbed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	-
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	PP has not provided NOC for abstraction of Ground Water.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	As mining activity was not being done, so could not be verified.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	As mining activity was not being done, so could not be verified.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living	Partially Complied. PP has made arrangement for safe drinking water, first aid box, and septic tank/ soak pit but mobile toilet was not found during the inspection dated 01.05.2025

	conditions of construction labour at site).	
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	During inspection dated 01.05.2025, no arrangement were found to provide protective respiratory devices for workers during operation of mining activity.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	-
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Not Submitted.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Partially Complied, Only some plantation is done.
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	-
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	-
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	-
<b>Specific Conditions</b>		<b>Compliance</b>
1.	Validity period of this EC is up to 30.11.2026 for	-

	92,973 m <sup>3</sup> per year or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.	
2.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	-
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	-
4.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	-
5.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	PP has not provided NOC for abstraction of Ground Water.
6.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department or district plantation committee, for planting at least 8,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Partially Complied, Only some plantation is done.
7.	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	-

	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	-
9.	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	-
10.	Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	-
11.	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.	-
12.	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.	-
13.	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	-
14.	Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.	-

15.	NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.	-
16.	Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department. 1	Partially Complied, Only some plantation is done.
17.	The project proponent shall install solar light in their site office.	Not complied
18.	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	-
19.	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	-
20.	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	Not Complied
21.	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Presently no mining activity in operation at site, so could not be verified.
22.	The project proponent should explore the possibilities of rainwater harvesting.	-
23.	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road	-
24.	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, One water tanker has been found at mining site for water sprinkling during operation of mining activity.
25.	As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department	Partially Complied, Only some plantation is done.
26.	Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.	PP has not provided NOC for abstraction of Ground Water.
27.	Submit the Hydrological study report of lease	-

	area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.	
28.	The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.	-
29.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	-
30.	Environment management in according to environmental status and impact of the project.	-
31.	During the school opening and closing time transportation of minerals will be restricted.	-
32.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Partially Complied, Only some plantation is done.
33.	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	-
34.	Pakka motorable haul road to be maintained by the project proponent.	Not complied
35.	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	-
36.	Permission from the competent authority regarding evacuation route should be taken.	-
37.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	-
38.	Provision for cylinder to workers should be made for cooking.	-
39.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	-
40.	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Not complied
41.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer	Partially Complied, Only some plantation is done.
42.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	Information not provided.
43.	Provision for two toilets and hand pumps should be made at mining site.	Partially Complied

44	Drinking water for workers would be provided by tankers.	PP has provided India Mark-II Handpump for supply of drinking water.
45.	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	-
46.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	-
47.	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	-
48.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	-
49.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	-
50.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	-
51.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	-
52.	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	-
53.	If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of	-

	E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate..	
54.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked	-
55.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	-
56.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	-
57.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Information not provided.
58.	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	-
59.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	-
60.	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	-
61.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from	-

	the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	
62.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	-
63.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	During inspection dated 01.05.2025, no arrangement were found to provide protective respiratory devices for workers during operation of mining activity.
64.	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].	Project Proponent through its affidavit dated 04-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Hon'ble Tribunal.
65.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, One water tanker has been found at mining site for water sprinkling during operation of mining activity.
66.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Project Proponent through its affidavit dated 04-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Hon'ble Tribunal.
67.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	-
68.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	-
69.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	-
70.	Proponent will provide adequate sanitary facility	Soak pit/Septic tank arrangement

	in the form of mobile toilets to the labours engaged for the project work.	has been made by the PP.
71.	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	-
72.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	-
73.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	Not submitted.
74.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	-
75.	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection	-
76.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	-
77.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	-
78.	Waste water from potable use be collected and reused for sprinkling.	Presently no mining activity in operation at site.
79.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities	-

from river bank. A condition can be imposed that mining will be done from river activities from river bank.	
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*Fahad*  
05.05.25  
J.R.

*(Signature)*  
05/05/2025  
AEE

## COMPLIANCE OF THE CONSENT TO OPERATE ISSUED BY UPPCB

RAVI SHANKAR SHUKLA

MADAUKA, MEERAKPUR, MAHEWA PATTI PASCHIM, KARCHANA. PRAYAGRAJ  
CTO REF. NO.-194597/UPPCB/ ALLAHABAD(UPPCBRO)/ CTO/BOTH/PRAYAGRAJ/2023

DATED 17.11.2023

S. No	Specific Conditions	Compliance Status
1.	This consent is valid for production capacity Sand/Morrum-92,973 Cu meter/year by opencast semi mechanized mining in 8.00 Hectare Lease area at KHAND NO. 16, at Village-Madauka, Meerakhpur Mahewa Patti (West), Tehsil-Karchhana, District-Allahabad, U.P.	-
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide ec Identification No. EC23B001UP192568 dated 09.10.2023, and submit its compliance report to UPPCB.	Not submitted.
3.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	-
4.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	-
5.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	No, Fee dues
6.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Partially Complied, Only some plantation is done.
7.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	NOC from UPGWD has not been submitted.
8.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Soak pit/Septic tank installed
9.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of	Presently no mining activity in operation at site. However during

	dust emission during mining, transportation, loading and unloading of Sand/Morrum.	inspection dated 01.05.2025, One water tanker found at site.
10.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Presently no mining activity in operation at site. However during inspection dated 01.05.2025, One water tanker found at site.
11.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Project Proponent through its affidavit dated 04-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Hon'ble Tribunal.
12.	All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.	Presently no mining activity in operation at site.
13.	Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)	Presently no mining activity in operation at site.
14.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Presently no mining activity in operation at site.
15.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Presently no mining activity in operation at site.
16.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	Presently no mining activity in operation at site.
17.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.	-
18.	Consent fees if revised, shall be payable by industry from the date of its applicability	Not applicable
19.	Industry shall comply with the relevant provisions of Environmental Laws.	-
20.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	-

Found  
05.05.25  
J.P.

  
05/05/2025  
AEE

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority (SEIAA), UTTAR PRADESH)

To,

The Proprietor  
SHREE RAVI SHANKAR SHUKLA  
Saraykaji Kadan Urf Miyapur Line Bazar district Jaunpur U.P -222001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/422460/2023 dated 17 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC23B001UP192568   |
| 2. File No.                                | 7712-6038  |
| 3. Project Type                            | New  |
| 4. Category                                | B  |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                         | River bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla. |
| 7. Name of Company/Organization            | SHREE RAVI SHANKAR SHUKLA  |
| 8. Location of Project                     | UTTAR PRADESH  |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/10/2023

(e-signed)  
Ajay Kumar Sharma  
Member Secretary  
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





**State Level Environment Impact Assessment Authority, Uttar Pradesh**

Directorate of Environment, U.P.  
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Reference- MoEFCE Proposal no SIA/UP/MIN/422460/2023 & SEIAA, U.P File no-7712-6038

**Sub: Environmental Clearance for Proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village - Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).**

Dear Sir,

This is with reference to your application / letter dated 14-12-2020, 24-12-2020, 04-02-2021, 04-03-2021, 17-03-2023, 28-03-2023, 16-08-2023 above mentioned subject. The matter was considered by 774<sup>th</sup> SEAC in meeting held on 17-08-2023 and 756<sup>th</sup> SEIAA in meeting held on 13-09-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development to SEAC on 17-08-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project -

1. The environmental clearance is sought for proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village - Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. - 13/Parya/SEAC/6038/2019, dated 06/04/2021.
3. The Public Hearing was organized on 20/10/2021 at Tehsil - Karchhana, District - Prayagraj, Uttar Pradesh. Final EIA Report was submitted by the Project Proponent on 17/03/2023..
4. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	Ravi Shankar Shukla S/o Shri Parmanand Shukla R/o-Saraykaji Kadan urf Miyapur Line Bazar, District - Jaunpur U.P.
2.	Full correspondence address of proponent and mobile no.	R/o-Saraykaji Kadan urf Miyapur Line Bazar, District - Jaunpur U.P. Mobile No.- E mail ID - <a href="mailto:ravisandald@gmail.com">ravisandald@gmail.com</a>
3.	Name of Project	Environmental Clearance of proposed river bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village - Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Prayagraj, U. P. of Shree Ravi Shankar Shukla.
4.	Project Location (Plot. Khasra/Gata No.)	Khand No. 16
5.	Name of River	Yamuna
6.	Name of Village	Madauka, Meerakpur, Mahewa Patti (West)

7.	Tehsil	Karchhana															
8.	District	Prayagraj															
9.	Name of Minor Mineral	"river bed Sand/morrum mining"															
10.	Sanctioned Lease Area (In Ha.)	8.0 ha															
11.	Max. & Min mRL within lease area	Highest mRL -80.00 mRL Lowest mRL- 73.00 mRL															
12.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 24.614'</td> <td>81°49.506'</td> </tr> <tr> <td>B</td> <td>25° 24.720'</td> <td>81°49.410'</td> </tr> <tr> <td>C</td> <td>25° 24.831'</td> <td>81°49.576'</td> </tr> <tr> <td>D</td> <td>25° 24.718'</td> <td>81°49.663'</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25° 24.614'	81°49.506'	B	25° 24.720'	81°49.410'	C	25° 24.831'	81°49.576'	D	25° 24.718'	81°49.663'
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13.	Total Geological Reserves	1,62,828 m <sup>3</sup>															
14.	Total Mineable Reserve	92,973 m <sup>3</sup>															
15.	Total Proposed Production	3,25,405 m <sup>3</sup> up to 30/11/2026															
16.	Proposed Production /year (as per Lol)	92,973 m <sup>3</sup> /annum (as per SMO, Prayagraj letter and modified mine plan)															
17.	Sanctioned Period of Mine lease	Lease Period up to 30/11/2026 Plan Period up to 30/11/2026															
18.	Production of mine/day	344 m <sup>3</sup> /day															
19.	Method of Mining	Opencast semi-mechanized															
20.	No. of workers	41															
21.	Type of Land	Govt./Non Forest Land															
22.	Depth of Mining	2.0 m (Maximum)															
23.	Nearest metalled road from site	0.30 km															
24.	Water Requirement	<table border="1"> <thead> <tr> <th colspan="2">PURPOSE</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>- 0.41 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 3.60 KLD</td> </tr> <tr> <td>Plantation</td> <td>- 0.16 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>- 0.00 KLD</td> </tr> <tr> <td>Total</td> <td>~ 4.50 KLD</td> </tr> </tbody> </table>	PURPOSE		Drinking	- 0.41 KLD	Suppression of dust	- 3.60 KLD	Plantation	- 0.16 KLD	Others (if any)	- 0.00 KLD	Total	~ 4.50 KLD			
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25.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024															
26.	Any litigation pending against the project or land in any court	No															
27.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No - 3473 /Khanij/2022 - 23, dated - 27/03/2023															
28.	Details of Lease Area in approved DSR	Serial no. 16, Page no. 56															
29.	Project Cost	90.00 Lacs															
30.	Proposed CER cost	1.80 lacs															
31.	Length and breadth of Haul Road	Length - 0.30 km, Breadth - 6.00 m															
32.	No. of Trees to be Planted	160															

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.

9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 17-08-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-09-2023 and decided to grant the Environmental Clearance to the title project for collection of 92,973 m<sup>3</sup>/annum for lease area of 8.0 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of

- society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Validity period of this EC is up to 30.11.2026 for 92,973 m<sup>3</sup> per year or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.

2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department or district plantation committee, for planting at least 8,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.

15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.

42. The project proponent shall in 2 years conduct detailed *replenishment study duly authenticated* by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed *replenishment study duly authenticated* by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Allahabad.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194597/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 17/11/2023

To,

M/s

RAVI SHANKAR SHUKLA

MADAUKA, MEERAKPUR, MAHEWA PATTI PASCHIM,  
KARCHANA, PRAYAGRAJ

Application Id-  
23136775

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to RAVI SHANKAR SHUKLA located at MADAUKA, MEERAKPUR, MAHEWA PATTI PASCHIM, KARCHANA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RAVI SHANKAR SHUKLA granted for the period from 17/11/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Ordinary Sand	92973	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in greenery as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Ordinary Sand.			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/S1-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production capacity of Ordinary Sand-92,973 Cu meter/Year by opencast and semi mechanized mining in 8.00 Hectare Lease area Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District-Allahabad, U. P.,
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP192568 dated 09.10.2023, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Ordinary Sand.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Ordinary Sand shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Ordinary Sand collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF & CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA  
SINGH

Digitally signed by  
RAJENDRA SINGH  
Date: 2023.11.20 10:42:30  
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Chief Environmental Officer (circle-2)

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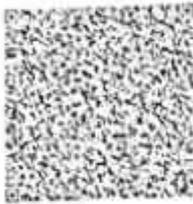


सत्यमेव जयते

# INDIA NON JUDICIAL Government of Uttar Pradesh

e-Stamp

Certificate No.	: IN-UP50200383702345T
Certificate Issued Date	: 29-Nov-2021 05:04 PM
Account Reference	: SHCIL (FI)/ upshcil01/ ALLAHABAD1/ UP-AHD
Unique Doc. Reference	: SUBIN-UPUPSHCIL0190308367403604T
Purchased by	: RAVI SHANKAR SHUKLA SON OF PARMANAND SHUKLA
Description of Document	: Article 35 Lease
Property Description	: YAMUNA RIVER KHAND NO-16 ORDINARY SAND VILL: MADAUKA MEERAKPUR MAHEWAPATTI (W) TEH KARCHANA PRAYAGRAJ
Consideration Price (Rs.)	: 54,63,360 (Fifty Four Lakh Sixty Three Thousand Three Hundred And Sixty only)
First Party	: DISTRICT MAGISTRATE PRAYAGRAJ
Second Party	: RAVI SHANKAR SHUKLA SON OF PARMANAND SHUKLA
Stamp Duty Paid By	: RAVI SHANKAR SHUKLA SON OF PARMANAND SHUKLA
Stamp Duty Amount(Rs.)	: 54,63,360 (Fifty Four Lakh Sixty Three Thousand Three Hundred And Sixty only)



LOCKED BY  
S.R. Karmakar

.....Please write or type below this line.....

मिथिलेश कुमार पाण्डेय  
खान अधिकारी  
प्रयागराज

(हर्ष देव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

(संजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

Ravi Shankar Shukla

IRS

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प्रपत्र एम0एम0- 6  
(नियम-29)

खनन के लिए ई-निविदा सह ई-नीलाम पट्टे का आदर्श प्रपत्र

यह अनुबन्ध आज 01/12/2021 दिनांक 01/12/2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे), एक पक्ष और

श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायंकाजी कादन उर्फ मियोंपुर, थाना-लाईन बाजार, जनपद-जौनपुर (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

—द्वितीय पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार/पट्टेदारों को बोली का वार्षिक आंकलित खनन योग्य साधारण बालू की 94,000.00 घनमीटर (घौरान्हे हजार घनमीटर) मात्रा के खनन एवं परिवहन के लिए रु० 238.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल घनराशि रु० 2,23,72,000.00 (दो करोड़ तेइस लाख बहत्तर हजार रूपये) एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की घनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की घनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिए पाँच वर्षों के निमित्त एतद्दीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 8.00 हेक्टेयर के लिए स्वीकार कर लिया गया है।

उक्त क्षेत्र से साधारण बालू का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ के पत्र संख्या-1401/मा० प्लान/2017 दिनांक 27.11.2020 द्वारा अनुमोदित खनन योजना एवं State Level Environment Impact Assessment Authority, U.P. Lucknow के पत्र संख्या-405/Parya/SEIAA/3987/2020 दिनांक 15.10.2021 (स्वच्छता प्रमाण पत्र की वैधता 05 वर्षीय पट्टावधि के मध्य ही दिनांक 07.03.2023 को समाप्त हो जायेगी। अतः स्वच्छता प्रमाण पत्र की वैधता समाप्ति के पूर्व अद्यतन स्वच्छता प्रमाण पत्र प्रस्तुत करना होगा) द्वारा सा० बालू की मात्रा 94,000 घनमीटर प्रति वर्ष खनन एवं परिवहन के लिए स्वच्छता प्रमाण पत्र प्रदान किया गया है।

यह इसका साध्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

साधारण बालू (जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

मिथिलेश कुमार पाण्डेय  
खान अधिकारी  
प्रयागराज

(हर्ष देव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

(संजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

Ravi Shankar Shukla  
प्रयागराज

रजिस्ट्रेशन सं.: 202100892015517

## पत्रा अनुबंध विवेक

दही सं.: 1

रजिस्ट्रेशन सं.: 12666

वर्ष: 2021

प्रतिफल- 0 स्टाम्प शुल्क- 5463360 बाजारी मूल्य - 0 पंजीकरण शुल्क - 1365840 प्रतिलिपिकरण शुल्क - 60 योग : 1365900

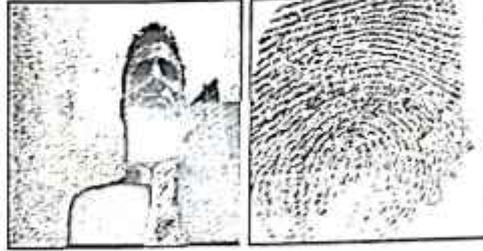
श्री रवि शंकर शुक्ला .

पुत्र श्री परमानन्द शुक्ला

व्यवसाय : व्यापार

निवासी : सराय कांजी कादन उर्फ मियापुर थाना ताइन बाजार जनपद जौनपुर

Ravi Shankar Shukla

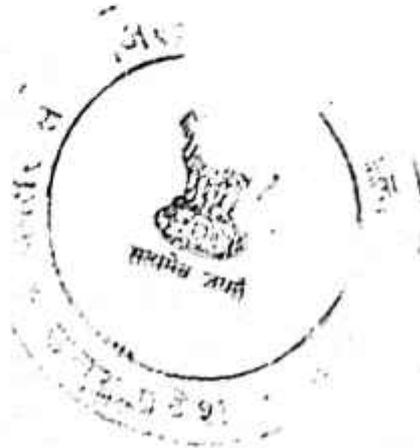


ने यह लेखपत्र इस कार्यालय में दिनांक 03/12/2021 एवं 12:27:46 PM बजे  
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

*Prakash*  
विवेक कुमार सिंह  
उप निबंधक : करछना  
प्रयागराज  
03/12/2021

माया शंकर विश्वकर्मा  
निबंधक लिपिक



(3)

दिनांक 01/12/2021 से दिनांक 30/11/2020 तक पाँच वर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्वारा दिये गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते हैं और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र- वह समस्त भूखण्ड, जो जिला-प्रयागराज में तहसील-करछना के अन्तर्गत यमुना नदी स्थित खण्ड संख्या-10 (धाम-गड़ौका, मौरकपुर, गढेवा पट्टी परिवन) क्षेत्रफल-8.00 हेक्टेयर जो यहाँ संलग्न नक्शों में चिन्हित है और उसे लाल स्याही से रंजित (Coloured) किया गया है जिसकी सीमाएं निम्नलिखित हैं-

चौहद्दी

उत्तर में - यमुना नदी का शेष भाग  
दक्षिण में - यमुना नदी का शेष भाग  
पूरब में - यमुना नदी का शेष भाग  
पश्चिम में - यमुना नदी का शेष भाग

और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।

क्षेत्र का कोऑर्डिनेट

बिन्दु संख्या	अक्षांश	देशान्तर
A	25 <sup>0</sup> 24.614' N	81 <sup>0</sup> 49.506' E
B	25 <sup>0</sup> 24.720' N	81 <sup>0</sup> 49.410' E
C	25 <sup>0</sup> 24.831' N	81 <sup>0</sup> 49.576' E
D	25 <sup>0</sup> 24.718' N	81 <sup>0</sup> 49.663' E

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि: (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये सभी साधारण बालू (उपखनिज) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे-

मिथिलेश कुमार पाण्डेय  
स्थान अधिकारी  
प्रयागराज

(संजय कुमार पाण्डेय)  
अपर निरीक्षक (प्रशासन)  
प्रयागराज

(संजय कुमार खत्री)  
जिम्नाधिकारी  
प्रयागराज

Ravi Shankar Shukla



आवेदन सं०: 202100892015517

बही सं०: 1

रजिस्ट्रेशन सं०: 12666

वर्ष: 2021

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि व प्रलेखानुसार उक्त पट्टा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री संजय कुमार खत्री, जिलाधिकारी ने अपने पद के अधिकार से किया है इसलिए उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।



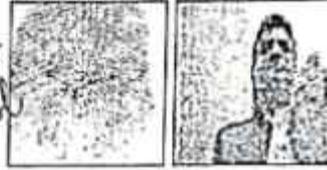
पट्टा गृहीता: 1

श्री रवि शंकर शुक्ला, पुत्र श्री परमानन्द शुक्ला

निवासी: सराय कांजी कादन उर्फ मियांपुर थाना लाइन बाजार जनपद जौनपुर

व्यवसाय: व्यापार

Ravi Shankar Shukla



ने निष्पादन स्वीकार किया। जिनकी पहचान

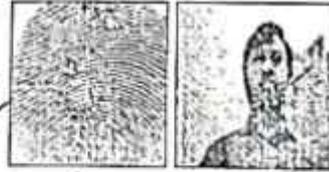
पहचानकर्ता: 1

श्री रविन्द्र सिंह, पुत्र श्री रामानन्द सिंह

निवासी: राप्ती नगर, फेज 1 गोरखपुर

व्यवसाय: अन्य

Ravi



पहचानकर्ता: 2

श्री पंकज शुक्ला, पुत्र श्री रवि शंकर शुक्ला

निवासी: सराय कांजी कादन उर्फ मियांपुर थाना लाइन बाजार जनपद जौनपुर

व्यवसाय: अन्य

Pankaj



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

ने की। प्रत्यक्षतः भद्र साक्षियों के निश्चय अंगूठे नियमानुसार लिए गए हैं।

टिप्पणी:

शिविन्द्र कुमार सिंह  
उप निबंधक: करछना  
प्रयागराज

माया शंकर विश्वकर्मा  
निबंधक तिपिक



(4)

माह	प्रतिशत %	प्रथम वर्ष	द्वितीय वर्ष	तृतीय वर्ष	चतुर्थ वर्ष	पंचम वर्ष
1	2	3	4	5	6	7
Dec	20	4474400	4921840	5414024	5955428	6550970
Jan	10	2237200	2460920	2707012	2977714	3275485
Feb	10	2237200	2460920	2707012	2977714	3275485
Mar	10	2237200	2460920	2707012	2977714	3275485
April	10	2237200	2460920	2707012	2977714	3275485
May	10	2237200	2460920	2707012	2977714	3275485
June	10	2237200	2460920	2707012	2977714	3275485
July	-	-	-	-	-	-
Aug	-	-	-	-	-	-
Sept	-	-	-	-	-	-
Oct	10	2237200	2460920	2707012	2977714	3275485
Nov	10	2237200	2460920	2707012	2977714	3275485
कुल योग		22372000	24609200	27070120	29777140	32754854

स्वामित्व कटौती आदि मुक्त होंगे: (2) इस भाग में उल्लिखित स्वामित्व की किशतों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद-प्रयागराज के सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: (3) यदि इस उपस्थापन-पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किशत का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

## भाग-3

## सामान्य उपबन्ध

नियमों, प्रसंविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उ०प्र० उपखनिज (परिहार) नियमावली-2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किए जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जाएगा।

पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटाएगा/हटायेंगे : (2) पट्टेदार इस उपस्थापन पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्परचात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाम के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

मिथिलेश कुमार पाण्डेय  
खान अधिकारी  
प्रयागराज

(हर्ष रैव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

(संजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

Ravi Shankar 8441



(5)

पट्टे की समाप्ति के परचात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती: (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के परचात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन संरचनायें तथा अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के परचात जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जायें, तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किये बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझें।

नोटिस: (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके द्वारा न तो आपत्ति की जायेगी और न तो उपाहूत (challenged) किया जायेगा।

#### अतिरिक्त शर्त :-

- वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
- उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
- साधारण बालू (उपखनिज) का परिवहन प्रपत्र ई-एम0एम011 के माध्यम से किया जायेगा।
- पट्टेदार उक्त नियमावली-2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रूपया-2,000.00 की शास्ति का भागी होगा।
- पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जलस्तर, जो भी कम हो, के परे कोई खनन संक्रियायें नहीं करेगा और कोई खनन, जिलाधिकारी द्वारा ऐसे परिभाषित किये गये सुरक्षा क्षेत्र में नहीं किया जायेगा।
- पट्टेदारक नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (डी0एम0एफ0), प्रयागराज के मद में जमा करेगा।
- पट्टेदारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा, जो पट्टेदालेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
- नियमावली-2021 के नियम-80(2) नियम-35 के अधीन उपबन्धित उपबंधों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है वह चूक के प्रति अवसर के अनुसार 50,000.00 (पचास हजार रु०) रुपये की दर से ऐसी शास्ति के लिये दायी होगा, जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।

मिथिलेश कुमार पाण्डेय  
खान अधिकारी  
प्रयागराज

(हर्य देव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

(संजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

Prati Shankar  
Prati

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9. नियमावली-2021 के नियम-60(3) यदि पट्टाधारक, नियम-36 के उपबन्धों का उल्लंघन करता है तो प्रत्येक घूक के लिये प्रतिदिन 25,000.00 (पच्चीस हजार रु०) रूपये की दर से शास्ति, सम्बन्धित जिला मजिस्ट्रेट द्वारा उद्गृहीत की जायेगी। ऐसी उद्गृहीत शास्ति को जमा करने पर घूक की दशा में उक्त धनराशि की कटौती सम्बन्धित जिला मजिस्ट्रेट उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिमूति की धनराशि से करेगा।
10. नियमावली-2021 के नियम-60(4) नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार जल धारा में सक्कान नरीन/लिफ्टर के माध्यम से खनन कार्य निषिद्ध होगा। यदि कोई पट्टाधारक उक्त नियमों के उपबन्धों का उल्लंघन करता पाया जाता है, तो प्रत्येक अवसर पर 5,00,000.00 (पाँच लाख) रूपये की दर से शास्ति के लिये दायी होगा, जो जिला मजिस्ट्रेट या निदेशक के आदेश पर दसूला जायेगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उक्त धनराशि को जिला मजिस्ट्रेट द्वारा संबंधित पट्टे के सापेक्ष जमा की गयी प्रतिमूति धनराशि से कटौती की जायेगी।
11. नियमावली-2021 के नियम-60(5) खनन पट्टाधारक करने वाला कोई पट्टेदार, जो नियम-45 में उपबन्धित की गयी किसी शर्त को भंग करे, 50,000.00 (पचास हजार) रूपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि को जमा करने में विफल होने पर उक्त धनराशि को जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिमूति धनराशि से कटौती कर ली जायेगी।
12. नियमावली-2021 के नियम-60(6) जहाँ पट्टाधारक विहित लोडिंग सन्धियों की पुष्टि करने में विफल हो जाय, वहाँ ऐसे प्रत्येक घूक की दशा में जिला मजिस्ट्रेट द्वारा रु० 25,000.00 (पच्चीस हजार) की शास्ति अधिरोपित की जायेगी। उक्त शास्ति को जमा करने में विफल रहने पर जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिमूति धनराशि से कटौती कर ली जायेगी।
13. नियमावली-2021 के नियम-61(1) पट्टेदार द्वारा इन नियमों या पट्टे में दी गई या दी गई समझी, जाने वाली शर्तों और प्रसविदाओं के, सिवाय उनके, जो स्वामित्व, भाटक या राज्य सरकार को देय अन्य धनराशियों के भुगतान से सम्बन्धित हों, भंग या उल्लंघन किये जाने की दशा में राज्य सरकार पट्टेदार को अपना मानला बताने की युक्ति युक्त अवसर प्रदान करने के परचात पट्टा समाप्त कर सकती है। यह अधिकार नियम-60 के उपबन्धों के अतिरिक्त होगा और इसका उक्त पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।
14. नियमावली-2021 के नियम-61(2) यदि उप नियम-(1) अथवा नियम-59 के अधीन पट्टा समाप्त कर दिया जाता है तो पट्टेदार का नाम जिला अधिकारी द्वारा दो वर्ष से अनधिक ऐसी अवधि के लिए जैसा कि यह उचित समझें, काली सूची में डाल सकता है, जो विभाग की वेबसाइट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज परिहार अनुमत्य नहीं होगा। इस सम्बन्ध में, यथास्थिति खनन पट्टे के रजिस्टर में या नीलाम रजिस्टर के अन्वयित वाले स्तम्भ में एक प्रविष्टि अंकित कर दी जायेगी।
15. नियमावली-2021 के नियम-61(3) खनन पट्टाधारक को छोड़कर अन्य व्यक्ति अथवा इकाई, जिस पर अवैध खनन/परिवहन का आरोप सिद्ध पाया जाता है तो शास्ति/दण्ड के अतिरिक्त ऐसे व्यक्ति या इकाई का नाम राज्य सरकार द्वारा काली सूची में डाला जायेगा जो विभाग की वेबसाइट पर अपलोड तथा प्रदर्शित की जायेगी और ऐसी अवधि में उक्त व्यक्ति या इकाई के पक्ष में इस नियमावली के अधीन कोई खनिज पट्टा स्वीकृत नहीं किया जायेगा।
16. पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे० से अधिक है, परिवहन के निगरानी के लिए, स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी०सी०टी०वी० कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम०एम० 11 पर अंकित बार कोड का डाटा पढ़ा जा सके, और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी०सी०टी०वी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा।

मिथिलेश कुमार पाण्डेय  
खाना अधिकारी

(हार्द देव पाण्डेय)  
खाना अधिकारी (संयोजक)

(संजय कुमार खत्री) *Sanjay Kumar Khatri*

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17. खनिजों के परिवहन हेतु जहां ई-एम0एम0-11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इसके लिए निर्देशित किया जा सकता है।
18. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
19. आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियों बरतने का दायित्व पट्टेदार का होगा।
20. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
21. नदी के तटबन्ध से नदी की ओर न्यूनतम 5 मीटर तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन कार्य किया जाना वर्जित होगा।
22. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की जिम्मेदारी पट्टेदार की होगी।
23. पट्टेदार उत्पादन/निकासी से सम्बन्धित अभिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
24. खनन पट्टा क्षेत्र में कार्यरत श्रमिकों के नियोजन एवं मजदूरी आदि के सम्बन्ध में एक रजिस्टर खनन क्षेत्र पर रखकर उसमें प्रविष्टि करेगा तथा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
25. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उनके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
26. परिवहन के साधनों पर बालू की लोडिंग के उपरान्त प्लास्टिक अथवा तिरपाल से ढकने के पश्चात् ही उसे आगे के लिए रवाना किया जाएगा।
27. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली-2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
28. पट्टेदार द्वारा उक्त नियमावली-2021 तथा उक्त अधिनियम-1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों, समय-समय पर जारी शासनादेशों एवं विभिन्न मा0 न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जायेगा।
29. वन भूमि अथवा वनस्वरूप भूमि अथवा वन भूमि एवं वनस्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
30. पट्टेदार उपखनिज के निकासी मार्ग पर तौल मशीन लगायेगा जो सी0सी0टी0वी0 कैमरे से दृश्य होगा।

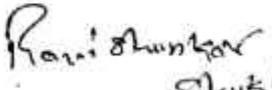
स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व की कुल धनराशि रू0 136584000.00 (तेरह करोड़ पैंसठ लाख चौरासी हजार रू0) पर उपनिबन्धक, करछना, प्रयागराज ने अपने पत्र संख्या-मेमो/उ0नि0करछना दिनांक 22.11.2021 के द्वारा रू0 54,63,360.00 मूल्य का स्टाम्प देय बताया गया है, जिसके अनुपालन में पट्टाधारक द्वारा ई-स्टाम्प संख्या-IN-UP50200383702345T दिनांक 29.11.2021 को प्रस्तुत किया गया है।

  
मिथिलेश कुमार पाण्डेय  
खान अधिकारी  
प्रयागराज

  
(मिथिलेश कुमार पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

  
(संजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

  
Ravi Shankar  
Shukla



इसके साथ के रूप में यह उपस्थापन पत्र एतदधीन आयी हुई रीति से जल  
उत्तिखित दिनांक और वर्ष को निम्नादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. हर्ष देव पाण्डेय, अपर जिलाधिकारी (प्रशासन), प्रयागराज।

(हर्ष देव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

2. मिथिलेश कुमार पाण्डेय, खान अधिकारी, प्रयागराज।

मिथिलेश कुमार पाण्डेय  
खान अधिकारी  
प्रयागराज

3. चन्द्र प्रकाश तिवारी, खनिज मोहररि, प्रयागराज।

की उपस्थिति में जिलाधिकारी, प्रयागराज द्वारा हस्ताक्षरित।

जिलाधिकारी  
सिद्धेश कुमार खत्री  
प्रयागराज  
जिलाधिकारी  
प्रयागराज

1. Ravindra Singh S/o Ramnarain Singh  
Rapti Nagar, Phase II, Gorakhpur U.P. 8013402222

2. Pankaj Shukla S/o Ramnarain Shukla

R/o Henc, 1501, Plat No. 269 Kharhar  
Navi Mumbai - 410240

Pankaj Shukla S/o Shukla

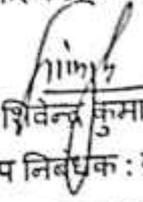
की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित। 9161700 200 पट्टाधारक का  
हस्ताक्षर



वेदन सं०: 202100892015517

वही संख्या 1 जिल्द संख्या 7592 के पृष्ठ 13 से 28 तक क्रमांक  
12666 पर दिनांक 03/12/2021 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

  
शिवेन्द्र कुमार सिंह  
उप निबंधक : करछना

प्रयागराज  
03/12/2021



## INSPECTION REPORT

Shri Surendra Kumar S/o Late Shri Shiv Murti Bhartiya R/o Village-Berui, Post-GarapurTharwai, Tehsil-Phoolpur, District-Prayagraj. Sand mining from river bed Yamuna at Khand No. 14, Village-Baswar, Block-Chaka Tehsil-Karchhana, District-Prayagraj (rakba 4.69 hect.). The Sand mining site was inspected on dated 01.05.2025, Shri kaushal Kumar representative of the Project Proponent was present during inspection. UPPCB vide letter dated 17.01.2025 has imposed Environmental Compensation Rs. 10,50,000.00 against the project proponent.

During the inspection, the observations are made as following:-

- 1- During site inspection of mining area, no mining activity was being carried out.
- 2- Approx. 150 saplings were found planted near the mining site office, haulage road and weighbridge area.
- 3- The weighbridge was found installed, about 400 meters from the mining lease area, at geo-coordinate Lat. 25.386115 & Lon. 81.803426. The weighbridge was electronic based.
- 4- One water tanker was found kept at the mining site for water sprinkling. It was informed that the arrangement of water supply for water sprinkling through tanker is being carried out by submersible water pump. Status of permission from UPGWD could not be placed at the time of inspection.
- 5- 04, CCTV camera was found installed near site office at weighbridge. Geo-coordinates of CCTV camera is Lat. 25.386115 & Lon. 81.803426.
- 6- 01, PTZ camera was found installed at the mining site area, at geo-coordinate Lat. 25.383631 & Lon. 81.800351.
- 7- Septic tank/soak pit arrangement was found installed for disposal of domestic sewage along with the staff/worker quarters.
- 8- First aid arrangements were found at the mining project site office.
- 9- A submersible water pump was found installed near mining site office for clean water supply.
- 10- Neither any vehicle nor any record for the same was available at the site. It was informed during operation of mining activities the vehicle uses will be made on contract basis.
- 11- Labour register was not available at this site during inspection. It was informed that as the mining activity is not operative, presently the labours are not enrolled.
- 12- Further the Compliance of the conditions mentioned in the Environmental Clearance dated 08.03.2018, 21.12.2022 and Compliance of the specific conditions mentioned in the Consent to Operate (CTO) dated 24.04.2023 were verified and attached herewith.

*Kaushal*  
05.05.25  
J.R.

*[Signature]*  
05/05/2025  
AEE

<b>COMPLIANCE OF THE ENVIRONMENT CLEARANCE ISSUED BY SEIAA, UP            SH. SURENDRA KUMAR, S/O LATE SRI SHIV MURTI BHARTI            EC FILE NO.- 3989 DATED 08.03.2018 AND 21.12.2022 KHAND/ GATA NO- 14            AREA- 4.69 HECTARE, VALIDITY-05 YEAR,            MINING LEASE FROM 09-01-2023 TO 08.01.2028</b>		
<b>S. No.</b>	<b>General Condition as imposed by SEIAA-UP vide letter dated 08.03.2018</b>	<b>Compliance Status</b>
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department	-
2.	Forest clearance shall be taken by the proponent as necessary under law.	-
3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	-
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	No hording/board displayed at the site.
5.	Mining and loading shall be done only within day hours' time.	-
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment.	-
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj. One water tanker has been found at mining site for water sprinkling during operation of mining activity. Further the Project Proponent through its affidavit dated 03-04-2025 has been submitted the Ambient Air Quality Report and

		said report is already on record to this Ho'ble Tribunal.
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	PP has obtained CTO under Air/Water Act from UPPCB.
9.	Parking of vehicles should not be made on public places.	-
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	-
11.	No wildlife habitat will be infringed.	Pertains to Forest Department
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the riverbed /basin, where mining is carried out.	-
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	-
14.	It shall be ensured that there is no fauna dependant on the riverbed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Information not Provided to UPPCB
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Information not Provided to UPPCB
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	Information not Provided to UPPCB
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, One water tanker has been found at mining site for water sprinkling during operation of mining activity.

	SEIAA and this activity should be completed before the start of sand mining.	
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.	-
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Partially Complied, Only some plantation is done.
20.	Separate stock piles shall be maintained for excavated topsoil, if any, and the top soil should be utilized for green cover/tree plantation.	-
21.	Dispensary facilities for first-aid shall be provided at site.	PP has made available First Aid Kit/Box at office of mining site.
22.	An Environmental Audit should be annually carried out during the operational phase and Submitted to the SEIAA.	-
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	-
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	-
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila	-

	Parisd/ Municipal Corporation and Urban Local Body.	
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	As mining activity was not being done, so could not be verified.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	Soak pit/Septic tank arrangement have been made by the PP but mobile toilet was not found during the inspection dated 01.05.2025 as mentioned by PP in his affidavit dated 03.04.2025.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	As mining activity was not being done, so could not be verified.
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	Adequate maintenance of haulage road was not seen.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	-
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in up liftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	-
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment	-

	Clearance.	
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	-
34.	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	-
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	-
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	-
37.	The project proponent shall undertake adequate safeguard measures during extraction of riverbed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	-
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	PP has not provided NOC for abstraction of Ground Water.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation	As mining activity was not being done, so could not be verified.

	with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	As mining activity was not being done, so could not be verified.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Partially Complied. PP has made arrangement for safe drinking water, first aid box, and septic tank/ soak pit but mobile toilet was not found during the inspection dated 01.05.2025 as mentioned by PP in his affidavit dated 03.04.2025.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	During inspection dated 01.05.2025, no arrangement were found to provide protective respiratory devices for workers during operation of mining activity.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	-
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Not Submitted.
45.	The green cover development/tree plantation is	Partially Complied, Only some

	to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	plantation is done.
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	-
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	-
48.	Periodical and Annual medical check up of workers as per Mines Act and they should be covered under ESI as per rule.	-
<b>S.No</b>	<b>Specific Condition as imposed by SEIAA-UP vide letter dated 08.03.2018</b>	<b>Compliance Status</b>
1.	The project proponent shall insure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	-
2.	Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.	-
3.	Site photographs should be submitted with date and time within 15 days.	-
4.	One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.	-
5.	Provision for cylinder to workers should be made for cooking.	-
6.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	-
7.	Provide suitable mask to the worker.	During inspection dated 01.05.2025, no arrangement were found to provide protective respiratory devices for workers during operation of mining activity.
8.	Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road	Not complied
9.	Indigenous plants should be planted according	Partially Complied, Only some

	to CPCB guidelines and in consultation with local Divisional Forest Officer.	plantation is done.
10.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Information not provided.
11.	Provision for two toilets and hand pumps should be made at mining site.	Partially Complied
12.	Drinking water for workers would be provided by tankers.	PP has provided Submersible pump for supply of drinking water, but not provided the NOC of UPGWD.
13.	Mining should be done Bar scalping or skimming methods extraction (typically 0.3-0.6 m or 1-2 ft) as per sustainable sand mining management guidelines 2016.	-
14.	A buffer/safe zone shall be maintained from habitation as per mining guidelines.	-
15.	Total Project Cost has been submitted as Rs. 1 crore. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.	-
16.	Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.	-
17.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.	-
18.	Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.	-
19.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details	-

	to be provided concerned Department.	
20.	Width of the haul road shall be more than 6 meter.	Complied.
21.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased /stopped accordingly till the replenishment is completed.	Not submitted.
22.	The Environmental clearance will be co-terminus with the mining lease period.	-
23.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	-
24.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016	-
25.	Geo co-ordinates should be verified by Director DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	-
26.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.	-
27.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	-
28.	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	Presently no mining activity is being carried out, so could not be verified.
29.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	Presently no mining activity in operation at site

30.	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected	-
31.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	-
32.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	-
33.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	During inspection dated 01.05.2025, no arrangement were found to provide protective respiratory devices for workers during operation of mining activity.
34.	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	Project Proponent through its affidavit dated 03-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Ho'ble Tribunal.
35.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	During inspection on 01.05.2025 by the officials of UPPCB, Prayagraj, One water tanker has been found at mining site for water sprinkling during operation of mining activity.
36.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed the Central Pollution Control Board in this regard.	Project Proponent through its affidavit dated 03-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Ho'ble Tribunal.
37.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	-
38.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10,	-

	PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	
39.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	-
40.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	Soak pit/Septic tank arrangement have been made by the PP.
41.	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	-
42.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.	Partially Complied, Only some plantation is done.
43.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	-
44.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MOEF, SEIAA, U.P. and UPPCB.	Not submitted
45.	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	-
46.	State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.	Complied
47.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at	-

	http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.	
48.	The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	-
49.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	-
50.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	-
51.	Waste water from potable use be collected and reused for sprinkling.	Presently no mining activity in operation at site
52.	During the school opening and closing time vehicle movement will be restricted	-
53.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	-
<b>S. N o</b>	<b>Additional Condition as imposed by SEIAA-UP vide letter dated 21.12.2022</b>	<b>Compliance Status</b>
1.	Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.	-
2.	In the absence of replenishment study, in compliance of Hon'ble NGT order dated 06-05-2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.	-
3.	For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be	-

	placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.	
4.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	-
5.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Presently no mining activity in operation at site
6.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	NOC from UPGWD has not been submitted.
7.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Partially Complied, Only some plantation is done.
8.	In consultation with District Environment Authority or an Authority nominated by concern DM, Project proponent will prepared a conservation and management plan for rejuvenation of water bodies having total surface area of more than 25- ha. Funds for the	-

	same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	
9.	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	-
10	Any application for transfer of this EC, during its validity period unless it is cancelled by competent authority, has to be necessarily accompanied with status of compliance of conditions duly certified by IRO, MoEFCC, Gol, Lucknow.	-
11	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	Presently no mining activity in operation at site

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COMPLIANCE OF THE CONSENT TO OPERATE ISSUED BY UPPCB		
SHRI SURENDRA KUMAR		
KHAND NO. 14, VILLAGE-BASWAAR, KARCHHANA, PRAYAGRAJ		
CTO REF. NO.-181321/UPPCB/ALLAHABAD (UPPCBRO)/CTO/BOTH/PRAYAGRAJ/2023		
CTO DATED 24.04.2023		
S. No	Specific Conditions	Compliance Status
1.	This consent is valid for production capacity Sand/Morrum-70457 Cu meter/year by opencast and manual mining in 4.69 Hectare Lease area at KHAND NO. 14, VILLAGE-BASWAR, TEHSIL-KARCHHANA, PRAYAGRAJ.	Presently no mining activity in operation at site.
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 229/Parya/SEAC/3989/2018 dated 08.03.2018 amended vide letter dated 21.12.2022 and submit its compliance report to UPPCB.	Not submitted.
3.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	-
4.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	-
5.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	No, Fee dues
6.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Partially Complied, Only some plantation is done.
7.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	NOC from UPGWD has not been submitted.
8.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Soak pit/Septic tank installed
9.	Unit shall make water sprinkling arrangement	Presently no mining activity in

	through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.	operation at site. However during inspection dated 01.05.2025, One water tanker found at site.
10.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Presently no mining activity in operation at site. However, during inspection dated 01.05.2025, One water tanker found at site.
11.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Project Proponent through its affidavit dated 03-04-2025 has been submitted the Ambient Air Quality Report and said report is already on record to this Hon'ble Tribunal.
12.	All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.	Presently no mining activity in operation at site.
13.	Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)	Presently no mining activity in operation at site.
14.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Presently no mining activity in operation at site.
15.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Presently no mining activity in operation at site.
16.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	Presently no mining activity in operation at site.
17.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.	-
18.	Consent fees if revised, shall be payable by industry from the date of its applicability	Not applicable
19.	Industry shall comply with the relevant provisions of Environmental Laws.	-
20.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	-

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**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.in

To,

Shri Surendra Kumar,  
S/o Late Shivmurti Bartiya,  
R/o Village-Berui, Tehsil-Phoolpur,  
District-Allahabad, U.P.-212402

Ref. No. 229 /Parya/SEAC/3989/2018

Date 08 March, 2018

Sub: Environmental Clearance for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village-Baswar, Tehsil- Karchhana, District-Allahabad, (Leased Area-12.00 Ha).

Dear Sir,

Please refer to your application/letter dated 24-01-2018, 31-01-2018, 01-02-2018, 15-02-2018 addressed to the Secretary, SEAC, Directorate of Environment, U. P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 31-01-2018, 07-02-2018 & 22-02-2018.

A presentation was made by Shri Surendra Kumar, project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from River Bed of Yamuna at Khand no- 14, at Village- Baswar, Tehsil- Karchhana, district- Allahabad, U.P. Area- 12.00ha.
- 2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/72250/2018		
2. File No. allotted by SEIAA, UP	3989		
3. Name of Proponent	Shri Surendra Kumar		
4. Full correspondence address of proponent and mobile no.	Shri Surendra Kumar S/o Late Shivmurti Bhartiya R/o: Village- Berui, Tehsil – Phoolpur, District – Allahabad, Uttar Pradesh.		
5. Name of Project	Shri Surendra Kumar		
6. Project location (Plot/Khasra/Gata No.)	14		
7. Name of River	Yamuna		
8. Name of Village	Baswar		
9. Tehsil	Karchhana		
10. District	Allahabad		
11. Name of Minor Mineral	Sand mining		
12. Sanctioned Lease Area (in Ha. )	12.00 ha. (29.64 Acres)		
13. Mineable Area (in Ha. )	8.024 ha		
14. Zero level mRL	75.00		
15. Max. & Min mrl within lease area	Highest mRL is 79.95* Lowest mRL is 75.15*		
16. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°22.638'N	81°47.932'E
	B	25°22.638'N	81°47.901'E
	C	25°23.114'N	81°48.004'E
	D	25°23.091'N	81°47.932'E
17. Total Geological Reserves	3,59,810 m <sup>3</sup>		
18. Total Mineable Reserves in LOI	2,40,000 m <sup>3</sup>		
19. Proposed Production/year	1,60,480 m <sup>3</sup> /annum		
20. Total Proposed Production	8,02,400 m <sup>3</sup> (5 years)		
21. Sanctioned Period of Mine lease	5 years		



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

22. Production of mine/day	641.92 m <sup>3</sup>	
23. Method of Mining	Opencast/ Semi-Mechanized / Manual	
24. No. of working days	250 Days	
25. Working hours/day	8 hrs to 12 hrs	
26. No. Of workers	63	
27. No. Of vehicles movement/day	60 truck	
28. Type of Land	Govt. Land	
29. Ultimate Depth of Mining	2.0	
30. Nearest metalled road from site	0.75m	
31. Water Requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>
	Drinking	2.00
	Suppression of dust	2.40
	Plantation	2.00
	Others (if any)	0.00
	Total	6.40
32. Name of QCI Accredited Consultant with  QCI No period of validity.	Paramarsh (Servicing Environment and Development) 106 2018	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1938 dated 20.01.2018	
35. Details of Lease Area in approved DSR	Page No- 55 Table No- 21 serial no- 14	
36. Proposed CSR cost	5.00 lacs	
37. Proposed EMP cost	Capital (Rs)-3,10,000 Recurring/years- 8,40,000	
38. Length and breadth of Haul Road	0.75 m and 6m	

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/02/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 26/02/2018) has decided to grant the Environmental Clearance to the title project for collection of 1,60,480 m<sup>3</sup>/ year is proposed from mining lease area 12.0 Ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a

E.C. for Sand/Mining from River bed of Yamuna at khand No. - 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad, (Leased Area-12.00 Ha)

25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water,

E.C. for Sand/Mining from River bed of Yamuna at khand No. - 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

- medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
  45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions**

1. The project proponent shall insure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
2. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
3. Site photographs should be submitted with date and time within 15 days.
4. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
5. Provision for cylinder to workers should be made for cooking.
6. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
7. Provide suitable mask to the worker.
8. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
9. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
10. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
11. Provision for two toilets and hand pumps should be made at mining site.
12. Drinking water for workers would be provided by tankers.
13. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
14. A buffer/safe zone shall be maintained from the habitations as per mining guidelines.



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
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15. Total Project Cost has been submitted as Rs. 1 crore. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
16. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
17. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
18. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
19. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
20. Width of the haul road shall be more than 6 meter.
21. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. The Environmental clearance will be co-terminus with the mining lease period.
23. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
24. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
25. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA and should be submitted to SEIAA/SEAC, Secretariat as earliest.
26. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
27. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
28. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
29. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
30. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
31. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
32. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
33. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of

E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

- the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
34. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
  35. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  36. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  37. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  38. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  39. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  40. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  41. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  42. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  43. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  44. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  45. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  46. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  48. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  51. Waste water from potable use be collected and reused for sprinkling.
  52. During the school opening and closing time vehicle movement will be restricted.



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

53. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/3989/2017 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Surendra Kumar,  
S/o Late Shri Shivmurti Bharti,  
R/o: Vill- Berui, Post - Garapur  
Tehsil – Phoolpur, District – Prayagraj,(U.P.)

Ref. No.....315...../Parya/SEIAA/3989/2022

Date: 21 December, 2022

**Sub: Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village – Baswaar, Tehsil- Karchhana, District-Prayagraj.**

Reference- MoEFCC Proposal no- SIA/UP/MIN/293074/2022 &amp; SEIAA, U.P File no- 3989

Dear Sir,

This is with reference to your application / letter dated 18-10-2022 on above mentioned subject. The matter was considered by 699<sup>th</sup> SEAC in meeting held on 09-11-2022 and 678<sup>th</sup> SEIAA in meeting held on 29-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. The project proponent requested the committee to amend the environmental clearance letter dated 08/03/2018 as per details given below:

1.	On-line proposal No.	SIA/UP/MIN/293074/2022															
2.	File No. allotted by SEIAA, UP	3989															
3.	Name of Proponent	Shri Surendra Kumar S/o Late Shri Shivmurti Bharti															
4.	Full correspondence address of proponent and mobile no.	R/o: Vill- Berui, Post - Garapur Tehsil – Phoolpur, District – Prayagraj,(U.P.)															
		Mobile no. – 9918645074															
		E mail ID - surendraberui@gmail.com															
5.	Name of Project	Environmental clearance for ordinary sand mining from river bed of Yamuna, at Khand No. 14, Area – 4.69 ha at Village –Baswaar, Tehsil- Karchhana, District- Prayagraj, Uttar Pradesh of Shri Surendra Kumar.															
6.	Project Location (Plot. Khasra/Gata No.)	Khand No.- 14															
7.	Name of River	Yamuna															
8.	Name of Village	Village – Baswaar															
9.	Tehsil	Karchhana															
10.	District	Prayagraj															
11.	Name of Minor Mineral	Sand/Morrum Mining Project															
12.	Sanctioned Lease Area (in Ha.)	4.69 ha															
13.	Max. & Min mRL within lease area	Highest mRL - 70.00 mRL Lowest mRL - 68.00 mRL															
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°22'49.60"N</td> <td>81°47'57.10"E</td> </tr> <tr> <td>B</td> <td>25°22'49.20"N</td> <td>81°47'55.20"E</td> </tr> <tr> <td>C</td> <td>25°23'05.50"N</td> <td>81°47'55.90"E</td> </tr> <tr> <td>D</td> <td>75°23'06 80"N</td> <td>81°48'00.20"E</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25°22'49.60"N	81°47'57.10"E	B	25°22'49.20"N	81°47'55.20"E	C	25°23'05.50"N	81°47'55.90"E	D	75°23'06 80"N	81°48'00.20"E
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D	75°23'06 80"N	81°48'00.20"E															
15.	Total Geological Reserves	1,26,817 m <sup>3</sup>															
16.	Total Mineable Reserve	70,454 m <sup>3</sup>															
17.	Total Proposed Production	3,52,270 m <sup>3</sup> (5 years)															
18.	Proposed Production /year (as per Lol)	70,454 m <sup>3</sup> per annum															
19.	Sanctioned Period of Mine lease	Plan Period 5 years															

A

Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village – Baswaar, Tehsil- Karchhana, District-Prayagraj.

20.	Method of Mining	Opencast semi - mechanized
21.	No. of worker	17
22.	Type of Land	Govt./Non Forest Land
23.	Depth of Mining	1.5 m
24.	Nearest metalled road from site	1.00 km
25.	Water Requirement	PURPOSE
		Drinking - 2.00 KLD
		Suppression of dust - 2.40 KLD
		Plantation - 2.00 KLD
		Others (if any) - 0.00 KLD
		Total - 6.40 KLD
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024
27.	Any litigation pending against the project or land in any court	No
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 413/Khanij/2022-23, dated 19/05/2022
29.	Details of Lease Area in approved DSR	Serial no. 14, in village -, Page no. 55
30.	Project Cost	1.00 Crore
31.	Proposed CER cost	2.00 Lacs
32.	Length and breadth of Haul Road	Length – 0.55 km, Breadth – 6.00 m
33.	No. of Trees to be Planted	500

The committee and SEIAA discussed the matter and recommended to amend the environmental clearance letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 as per above project details. The amended environmental clearance is valid up to 07-03-2023. The SEIAA also stipulated following additional conditions:-

**Additional Conditions:**

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

AP

Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village – Baswaar, Tehsil- Karchhana, District-Prayagraj.

7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25- ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
11. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance environmental clearance no. letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)  
Member Secretary, SEIAA

No...../Parya/SEIAA/3989/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. District Magistrate Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA



30/1/23  
**Government of Uttar Pradesh**

e-Stamp

116

Certificate No. : IN-UP99005753460818V  
 Certificate Issued Date : 04-Jan-2023 04:08 PM  
 Account Reference : SHCIL (FI) upshcil01/ ALLAHABAD1/ UP-AHD  
 Unique Doc. Reference : SUBIN-LIPLIPSHCIL0190977246042873V  
 Purchased by : SURENDRA KUMAR SO LATE SHIV MURTI BHARTIYA  
 Description of Document : Article 35 Lease  
 Property Description : YAMUNA RIVER SAND KHAND NO-14, VILLAGE BASWAR BALOO KHANAN PATTA PRAYAGRAJ  
 Consideration Price (Rs.) :  
 First Party : D M PRAYAGRAJ KHANAN ANUBHAG  
 Second Party : SURENDRA KUMAR SO LATE SHIV MURTI BHARTIYA  
 Stamp Duty Paid By : SURENDRA KUMAR SO LATE SHIV MURTI BHARTIYA  
 Stamp Duty Amount(Rs.) : 40,77,840  
 (Forty Lakh Seventy Seven Thousand Six Hundred And Forty only)



Please write or type below this line

प्रपत्र एम0एम0- 6  
 (नियम-29)

खान के लिए ई-निविदा सह ई-नीलाम पट्टे का आदर्श प्रपत्र

यह अनुबन्ध आज..... दिनांक / /2023 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिन्ती भी समझे जायेंगे), प्रथम पक्ष

अजय कुमार यादव  
 ब्लॉक खान अधिकारी  
 प्रयागराज

(हर्य देव पाण्डेय)  
 अपर निरिक्षेत्री (प्रशासन)  
 प्रयागराज

(संजय कुमार खत्री)  
 अतिरिक्त अधिकारी  
 प्रयागराज  
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**स्टाम्प शुल्क :-**

स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व की कुल धनराशि ₹0 10,19,41,000.00 पर उपनिबन्धक, करछना, प्रयागराज ने अपने पत्र दिनांक 24.12.2022 के द्वारा ₹0 40,77,640.00 मूल्य का स्टाम्प देय बताया गया है, जिसके अनुपालन में पट्टाधारक द्वारा ई-स्टाम्प संख्या-IN-UP99005753460818V दिनांक 04.01.2023 को प्रस्तुत किया गया है।

इसके साक्ष्य के रूप में यह उपस्थापन पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. ....

2.   
अजय कुमार यादव  
ज्येष्ठ सहाय अधिकारी  
प्रयागराज

  
(ध्रुव देव पाण्डेय)  
अपन जिलाधिकारी (प्रशासन)  
प्रयागराज

3. ....

  
जिलाधिकारी  
(संयुक्त कार्रवाई खत्री)  
जिलाधिकारी  
प्रयागराज

की उपस्थिति में जिलाधिकारी, प्रयागराज द्वारा हस्ताक्षरित।

1. रामजी निवाह पुत्र स्व. लाल लाल लाल  
14/25 लई इन्डिया बोलार्ड प्रयागराज

2. श्रीशारद कुमार पाण्डेय पुत्र श्री जयशंकर पाण्डेय  
नारन पुत्र उर्फ बसमडुका पुलपुर प्रयागराज

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।

पट्टाधारक का  
हस्ताक्षर





शरद



स्वामित्व कटौती आदि मुक्त होंगे: (2) इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद-प्रयागराज के सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: (3) यदि इस उपस्थापन-पत्र (presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार/पट्टेदारों द्वारा उपरोक्त नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

### भाग-3

#### सामान्य उपबन्ध

नियमों, प्रसविदाओं और शर्तों के मंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उOप्रO उपखनिज (परिहार) नियमावली-2021 के किसी नियम या इस पट्टे की किसी प्रसविदा और किसी शर्त को मंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किए जाने के पूर्व पट्टेदार को उक्त शर्त मंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जाएगा।

पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटाएगा : (2) पट्टेदार इस उपस्थापन पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती: (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जाय तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किये बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना, उसकी विक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

नोटिस: (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्तियों को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे/करें और यदि इस प्रकार कोई नियुक्ति न की गयी तो ऐसी प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके द्वारा न तो आपत्ति की जायेगी और न तो उपाहृत (challenged) किया जायेगा।

अजय कुमार यादव  
ज्येष्ठ खान अधिकारी  
प्रयागराज

(महेश देव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज

(राजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

और

श्री सुरेन्द्र कुमार पुत्र स्व. शिवमूर्ति भारतीय नियासी ग्राम बंरुई, पो. गारापुर, थाना-धरुई, तहसील-फूलपुर, जनपद-प्रयागराज ( जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा जाह्य हो, उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) —द्वितीय पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार को वार्षिक आंकलित खनन योग्य साधारण बालू की 70,454 घनमीटर (सत्तर हजार चार सौ चौवन घनमीटर) मात्रा के खनन एवं परिवहन के लिए ₹ 237.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि ₹ 1,66,97,598.00 (एक करोड़ छियाँठ लाख सत्तान्च हजार पाँच सौ अठ्ठान्च रुपये) एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिए पाँच वर्षों के निमित्त एतद्दीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 4.69 हेक्टेयर के लिए स्वीकार कर लिया गया है।

उक्त क्षेत्र से साधारण बालू का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ के पत्र संख्या-125136 दिनांक 25.05.2022 द्वारा अनुमोदित खनन योजना एवं State Level Environment Impact Assessment Authority, U.P. Lucknow के पत्र संख्या-316/Parya/SEIAA/3989/2022 दिनांक 21/12/2022 द्वारा स्वच्छता प्रमाण पत्र प्रदान कर दिया गया है, जिसकी वैधता दिनांक 07.03.2023 तक है। पर्यावरण स्वच्छता प्रमाण पत्र की अवधि समाप्ति के पूर्व अद्यतन स्वच्छता प्रमाण पत्र पट्टाधारक द्वारा प्रस्तुत करना अनिवार्य होगा।

यह इसका साध्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

साधारण बालू (जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्य (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हों, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 07.03.2023 से दिनांक 07.03.2028 तक पाँच वर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्द्वारा दिये गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट निम्न-निम्न समयों पर होने लगे,



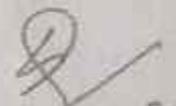
अजय कुमार यादव  
स्पेशल खान अधिकारी  
प्रयागराज



(हर्ष देव पाण्डेय)  
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(राजेंद्र कुमार सखत्री)  
जिलाधिकारी  
प्रयागराज



(6)

13. पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे० से अधिक है, परिवहन के निगरानी के लिए, स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी०सी०टी०वी० कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम०एम० 11 पर अंकित चार कोड का डाटा पढ़ा जा सके, और उक्तका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी०सी०टी०वी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करावेगा।
14. खनिजों के परिवहन हेतु जहाँ ई-एम०एम०-11 जारी किया जायेगा वहाँ पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इसके लिए निर्देशित किया जा सकता है।
15. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
16. आबद्ध नियोजित श्रमिकों को सुस्वात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियों बरतने का दायित्व पट्टेदार का होगा।
17. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
18. नदी के तटबन्ध से नदी की ओर न्यूनतम 5 मीटर तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन कार्य किया जायेगा।
19. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की जिम्मेदारी पट्टेदार की होगी।
20. पट्टेदार उत्पादन/निकासी से सम्बन्धित अमिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय उ०प्र० लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
21. खनन पट्टा क्षेत्र में कार्यरत श्रमिकों के नियोजन एवं मजदूरी आदि के सम्बन्ध में एक रजिस्टर खनन क्षेत्र पर रखकर उसमें प्रविष्टि करेगा तथा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
22. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उनके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
23. परिवहन के साधनों पर बालू की लोडिंग के उपरान्त प्लास्टिक अथवा तिरपाल से ढकने के पश्चात् ही उसे आगे के लिए स्थाना किया जाएगा।
24. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली-2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
25. पट्टेदार द्वारा उक्त नियमावली-2021 तथा उक्त अधिनियम-1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों, समय-समय पर जारी शासनादेशों एवं विभिन्न मा० न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जायेगा।
26. वन भूमि अथवा वनस्वरूप भूमि अथवा वन भूमि एवं वनस्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
27. पट्टेदार उपखनिज के निकासी मार्ग पर तौल मशीन लगायेगा जो सी०सी०टी०वी० कैमरे से दृश्य होगा।

अजय कुमार यादव  
ज्येष्ठ सान अधिकारी  
प्रयागराज

(हर्ष देव पाण्डेय)  
अपर निरीक्षक (प्रशासन)  
प्रयागराज

(संजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

(6)

अतिरिक्त शर्त :-

1. वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के अध्याय-5 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
3. साधारण बालू (उपखनिज) का परिवहन प्रपत्र ई-एम0एम011 के माध्यम से किया जायेगा।
4. पट्टेदार उक्त नियमावली-2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रूपया-2,000.00 की शास्ति का भागी होगा।
5. पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जलस्तर, जो भी कम हो, के परे कोई खनन संक्रियायें नहीं करेगा और कोई खनन, जिलाधिकारी द्वारा ऐसे परिभाषित किये गये सुरक्षा क्षेत्र में नहीं किया जायेगा।
6. पट्टाधारक नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (डी0एम0एफ0), प्रयागराज के मद में जमा करेगा।
7. पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. उक्त नियमावली-2021 के नियम-35 में उपबन्धित की गयी किसी शर्त को मंग करने पर पट्टेदार 50,000.00 रुपये की शास्ति उद्ग्रहित किये जाने हेतु दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
9. उक्त नियमावली-2021 के नियम-35 में उल्लिखित पत्र प्राप्त होने के एक माह की अवधि के भीतर खान बन्द करने की योजना प्रस्तुत नहीं किया जाता है तो पट्टेदार 1.00 लाख रुपये की शास्ति के लिए दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
10. उक्त नियमावली-2021 के नियम-35 के उपबन्धों के अनुसार अनुमोदित खनन योजना और स्वच्छता प्रमाण पत्र में उल्लिखित निबन्धनों एवं शर्तों का उल्लंघन करते हुये खनन कार्य किया जाता हुआ पाये जाने पर प्रत्येक चूक पर पट्टेदार 50,000.00 रुपये की दर से ऐसी शास्ति के लिए दायी होगा जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।
11. उक्त नियमावली-2021 के नियम-36 में उल्लिखित उपबन्ध का उल्लंघन करते हुये पाये जाने पर पट्टाधारक प्रत्येक चूक के लिए प्रतिदिन 25,000.00 रुपये की दर से शास्ति उद्ग्रहित की जायेगी। ऐसी उद्ग्रहित शास्ति को जमा न करने पर चूक की दशा में उक्त धनराशि की कटौती प्रतिभूति की धनराशि से की जायेगी।
12. उक्त नियमावली-2021 के नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार कोई खनन कार्य, जलधारा में सक्शन मशीन व लिफ्टर आदि की सहायता से नहीं किया जायेगा। उक्त नियम के उपबन्धों का उल्लंघन करता हुआ पाये जाने पर प्रत्येक अवसर पर पाँच लाख रुपये की दर से शास्ति के लिए दायी होगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उक्त धनराशि को प्रतिभूति की धनराशि से कटौती की जायेगी।



जय कुमार यादव  
ज्येष्ठ खान अधिकारी  
प्रयागराज



(हर्ष देव पाण्डेय)  
अपर जिलाधिकारी (प्रशासन)  
प्रयागराज



(राजेंद्र कुमार खत्री)  
जिलाधिकारी  
प्रयागराज

बही सं०: 1

रजिस्ट्रेशन सं०: 360

वर्ष: 2023

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री जिलाधिकारी प्रयागराज संजय कुमार खत्री के द्वारा अजय कुमार यादव, ज्येष्ठ खनन अधिकारी ने अपने गठ के अधिकार से किया है इसलिए उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया। पट्टा गृहीता: 1



श्री सुरेन्द्र कुमार, पुत्र श्री स्व० शिवमूर्ति भारतीय  
निवासी: ग्राम बेरुई, पो० गारापुर, थाना-परवई, फूलपुर, प्रयागराज  
व्यवसाय: अन्य

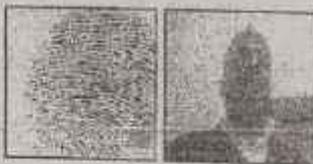


ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1

श्री रामजी निषाद, पुत्र श्री स्व० लालू लाल  
निवासी: 4/85, नई झूंसी, बाजार, प्रयागराज  
व्यवसाय: अन्य  
पहचानकर्ता: 2



श्री शरद कुमार पाण्डेय, पुत्र श्री जटाशंकर पाण्डेय  
निवासी: चन्दरपुर उर्फ बसमहुआ, फूलपुर, प्रयागराज  
व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

  
नीरज कुमार पाण्डेय  
उप निबंधक: करछना  
प्रयागराज  
16/01/2023

नं० बी। प्रत्यक्ष भद्र साक्षियों के निष्पन्न अंगूठे निम्नानुसार लिए गए हैं।  
दिप्पणी:

  
सानु कुमार देवेदी  
निबंधक लिपिक प्रयागराज  
16/01/2023



किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसविदा करता है/करते हैं और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर उल्लिखित अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र- वह समस्त भूखण्ड, जो जिला-प्रयागराज में तहसील-करछना के अन्तर्गत यमुना नदी स्थित खण्ड संख्या-14 (ग्राम-बसवार) क्षेत्रफल-4.09 हेक्टेयर जो यहाँ संलग्न नक्शों में चिह्नित है और उसे ताल स्याही से रंजित (Coloured) किया गया है जिसकी सीमाएं निम्नलिखित हैं-

सीहदारी

उत्तर में - यमुना नदी का शीघ भाग  
दक्षिण में - यमुना नदी का शीघ भाग  
पूर्व में - नदी का तट  
पश्चिम में - यमुना नदी का शीघ भाग

और जिसे एतद्वारा 'उत्तम भू-खण्ड' कहा गया है।

क्षेत्र का कोऑर्डिनेट

बिन्दु संख्या	अक्षांश	देशान्तर
A	25° 22' 49.6" N	81° 47' 57.1" E
B	25° 22' 49.2" N	81° 47' 55.2" E
C	25° 23' 05.5" N	81° 47' 55.9" E
D	25° 23' 06.8" N	81° 48' 00.2" E

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि: (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये सभी सामारण बालू (उपखनिज) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे:-

माह	प्रतिशत %	प्रथम वर्ष	द्वितीय वर्ष	तृतीय वर्ष	चतुर्थ वर्ष	पंचम वर्ष
1	2	3	4	5	6	7
Jan	20	3339520	3673472	4040820	4444902	4869393
Feb	10	1669760	1836736	2020410	2222451	2444697
Mar	10	1669760	1836736	2020410	2222451	2444697
Apr	10	1669760	1836736	2020410	2222451	2444697
May	10	1669760	1836736	2020410	2222451	2444697
June	10	1669760	1836736	2020410	2222451	2444697
July	-	-	-	-	-	-
Aug	-	-	-	-	-	-
Sept	-	-	-	-	-	-
Oct	10	1669760	1836736	2020410	2222451	2444697
Nov	10	1669760	1836736	2020410	2222451	2444697
Dec	10	1669760	1836736	2020410	2222451	2444697
कुल योग		16697600	18367360	20204100	22224510	24446969

अजय कुमार यादव  
चेन्ट खान अधिकारी  
प्रयागराज

(हर्ष देव पाण्डेय)  
अपर जिलाधिकारी (पंचायत)  
प्रयागराज

(राजय कुमार खत्री)  
जिलाधिकारी  
प्रयागराज